

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPLE BENCH, NEW DELHI**

**M.A. No. 16/2023 to M.A. No. 18/2023**

**IN**

**Original Application No. 94/2021**

**IN THE MATTER OF:**

**Haider Ali**

**...APPLICANT**

**VERSUS**

**Union of India & Ors.**

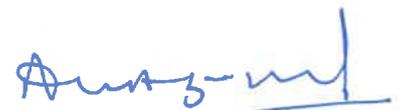
**..RESPONDENTS**

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(A.K. Agrawal)

**Chairman, CGWA**

Place: New Delhi

Dated: 04.08.2023

ए.के. अग्रवाल / A. K. Agrawal  
अध्यक्ष / Chairman  
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority  
जल, संसाधन, नदी विकास एवं गंगा संरक्षण विभाग  
Deptt. of Water Resources, River Development & Ganga Rejuvenation  
जल शक्ति मंत्रालय / Ministry of Jal Shakti  
भारत सरकार / Government of India

**ACTION TAKEN REPORT ON BEHALF OF MINISTRY OF JAL SHAKTI (MOJS) IN COMPLIANCE TO HON'BLE NGT, PB, ORDER DATED 28.03.2023 IN THE MATTER OF HAIDER ALI VS. UNION OF INDIA & ORS. (M.A. No. 16/2023 to M.A. No. 18/2023 in O.A. No. 94/2021)**

**INTRODUCTION**

Hon'ble NGT has taken cognizance of application by Shri Haider Ali against use of ground water for maintenance of Cricket play grounds without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water. This step results in depriving people of potable water for drinking. **The applicant has, in particular, raised the issue of Indian Premium League (IPL) cricket matches, organized by Board of Control for Cricket in India (BCCI) for commercial and entertainment purposes, without concern for water conservation.**

**NGT ORDERS**

The Hon'ble NGT disposed off the Application and was pleased to pass an order dated 15.04.2021 in O.A. No. 94/2021 with following directions:-

*5. Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds. If necessary, any other expert may also be coopted. **The issues for consideration may inter alia include – i) prohibiting use of ground water for maintenance of the play grounds atleast during the time no match is being actually played and exploring utilization of STP treated water; ii) ensuring that effective rain water harvesting and water storage/recharging systems are***

*installed in all playgrounds to save the ground water; iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting may be followed up by appropriate statutory orders.*

The **matter was again taken up** through Miscellaneous Applications No. 16-18/2023 in O.A. No. 94/2021, wherein vide Order dated 28.03.2023, Hon'ble NGT further directed:-

*4. In view of above, we find it appropriate to direct the Secretary, Ministry of Jal Shakti to file a status report in the matter within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

#### **ACTION TAKEN**

1. In pursuance to the Order dated 15.04.2021 passed by Hon'ble NGT, a Meeting was held under the Chairmanship of Director (GW & Vig), DoWR, RD & GR, Ministry of Jal Shakti, on 11.05.2021 with Sports Authority of India (SAI), Ministry of Youth Affairs and Sports (MoYAS) and Central Pollution Control Board (CPCB). The copy of Minutes of the Meeting dated 15.04.2021 is enclosed as **Annexure-I**. In the Meeting, following course of action was suggested:
  - *Amendment in the groundwater regulation guidelines 24.09.2020 can be thought of for the stadiums and playgrounds instead of going for fresh separate guidelines after taking the views of all stake-holders including BCCI.*
  - *BCCI can be consulted and their view-points can be taken before finalizing the guidelines about use of groundwater, STP water and providing water harvesting systems in stadiums. Their view-points may*

*also be taken for taking up mass awareness to save water through televisions during match intervals and hoardings/print media inside stadiums and outside the stadiums. Further, Ministry of Sports & Youth Affairs may also think on similar lines and their comments may be forwarded.*

- *It was also stressed on the non-degradation of aquifers and it was also pointed out that the artificial recharge and rainwater harvesting in the stadiums may also be done according to the comprehensive guidelines issued by CGWB with the help and assistance from the concerned Regional Directors, CGWB.*

2. Consequently, **Central Ground Water Authority issued Public Notice dated 07.06.2021** regarding "Implementation of scheme of artificial recharge of ground water/ rain water harvesting in all stadiums owned or managed by Sports Authority of India / BCCI / State Cricket Associations", wherein it was directed that that all such stadiums, cricket grounds, and other sports grounds/ courts/ fields/ complexes/ golf courses owned or managed by Sports Authority of India (under MoYAS) / BCCI / State Cricket Associations shall construct/install the appropriate mechanism for artificial recharge of ground water / rain water harvesting structures according to the guidelines issued by CGWB, within a period of 365 from the issuance of this public notice. The copy of Public Notice dated 07.06.2021 is enclosed as **Annexure-II**.

3. Thereafter, a **letter dated 29.06.2021** was sent to Sports Authority of India (**SAI**), Ministry of Youth Affairs and Sports (**MoYAS**) and Board of Control for Cricket in India (**BCCI**), requesting to direct all concerned to implement the scheme of artificial recharge of ground water/ rain water harvesting in all stadiums owned or managed by Sports Authority of India/ BCCI/ State Cricket Associations. A **letter dated 06.02.2023** was also sent to SAI, MoYAS and BCCI requesting to provide Action Taken Report in

compliance of the Public Notice dated 07.06.2021. The copies of letters dated 29.06.2021 and 06.02.2023 are enclosed as **Annexure-III** and **Annexure-IV**.

4. **BCCI vide its reply** letter dated 10.03.2023 **informed** that BCCI **does not own any stadium** and the stadiums are generally owned by the State Cricket Associations. Vide the said letter and also letter dated 30.03.2023, BCCI further submitted information on mechanism of artificial recharge of ground water/ rain water harvesting with respect to stadiums owned by Gujarat Cricket Association (GCA), Kerala Cricket Association (KCA), Vidharbha Cricket Association (VCA), Haryana Cricket Association (HCA), Assam Cricket Association (ACA), Delhi & District Cricket Association (DDCA), The Cricket Association of Bengal (CAB), Baroda Cricket Association (BCA), Nagaland Cricket Association (NCA) and Cricket Association of Pondicherry (CAP). The copy of Letters dated 10.03.2023 and 30.03.2023 received from BCCI is enclosed as **Annexure-V**.

5. Ministry of Jal Shakti issued Guideline **Amendment Notification dated 29.03.2023**, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), wherein the following **new provision has been added** in Paragraph 4.3 of MoJS Guidelines dated 24.09.2020 to regulate and control groundwater extraction in India:-

*"(vi) All stadiums, cricket grounds, and other sports grounds/ courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."*

The copy of Amendment Notification dated 29.03.2023 published in Gazette of India is enclosed as **Annexure-VI**.

6. Thereafter, a **Meeting** was held under the Chairmanship of JS (Admin, IC & GW), DoWR, RD & GR, Ministry of Jal Shakti **on 11.04.2023** with representatives from CGWA, MoYAS and CPCB, wherein the actions that may further be taken by the concerned was discussed. Copy of Minutes of the Meeting dated 11.04.2023 is enclosed as **Annexure-VII**.
7. In pursuance to the decision taken in the aforementioned meeting held on 11.04.2023, a **meeting** was convened in hybrid mode under the chairmanship of the Chairman, Central Ground Water Authority on **19.04.2023** with Ministry of Youth Affairs and Sports (MoYAS), Sports Authority of India (SAI) and Board of Control for Cricket in India (BCCI) to discuss the way forward for actions envisaged in the Meetings held by MoJS and NGT orders. It is submitted that BCCI informed the following during the Meeting-:
- *BCCI is an association of associations and the stadiums/ cricket playgrounds are either owned or on lease by state cricket associations and the controlling Ministry is MoYAS (Ministry of Youth Affairs and Sports).*
  - *BCCI does not have control over engagement of environmental expert and neither on the source of water supply in any of the stadiums. Further, they are a non-profit earning organization as all the profits are used for giving funds to the state cricket associations and **do not organize any sports events and the same is done by state cricket associations.***
  - *As regard to CSR initiatives like promotion of environmental protection during big sport events, it was informed that such initiatives have not been taken by BCCI so far. However, BCCI is engaged in other CSR initiatives on other social aspects.*

It was recommended that a meeting may be held at appropriate level with higher officials of MoYAS and representative(s) of BCCI having authority to take decision for deciding further course of action. The copy of Minutes of the Meeting dated 19.04.2023 is enclosed as **Annexure-VIII**.

8. Vide letters dated 02.05.2023, the Member Secretary, CGWA requested concerned Principal Secretaries of the State Water Resources Department; Director (Department of Sports), MoYAS; Director, SAI and Chief Executive Officer, BCCI to ensure the implementation of MoJS Guidelines in coordination with the Sports Department of the State Government and also for issuing suitable directions to the concerned authorities/ departments for immediate action to implement the scheme of artificial recharge of ground water/ rain water harvesting and using STP treated water in all stadiums. The copies of Letters dated 02.05.2023 are enclosed as **Annexure-IX and Annexure-X.**
9. Furthermore, where ground water regulation is being done by the State Government, Member Secretary, CGWA issued Order dated 02.05.2023, directing the concerned State Ground Water Authorities to ensure the implementation of MoJS Guidelines in coordination with the Sports Department of the State Government and issue suitable directions to the concerned authorities / departments for immediate action to implement the scheme of artificial recharge of ground water/ rain water harvesting and using of STP treated water in all stadiums. The copy of Order dated 02.05.2023 is enclosed as **Annexure XI.**
10. On 02.6.2023, a Meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, MoJS for appraisal of progress made in implementation of directives of Hon'ble NGT in Original Application (OA No. 94/2021 (Haider Ali Vs UoI & Ors) and subsequent M.A. No. 18/2023. The meeting was attended by representatives from MoH&UA, CPCB, MoYA&S (Department of Sports), SAI, NMCG, DoWR, BCCI and CGWA. The copy of Minutes of Meeting is enclosed as **Annexure XII.** The

Secretary, DoWR advised that the following actions may be taken up immediately:-

*(i) Inspections of listed stadiums may be carried out by CGWA/SGWA/CPCB/SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of India or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.*

**(Action: CGWA/CPCB)**

*(ii) SAI may review possibility of expanding capacity of underground tanks in Stadiums of Delhi under its control.*

**(Action: MoYAS/SAI)**

*(iii) BCCI may ensure that MoHUA and CGWA guidelines are being followed by State Cricket Associations where the IPL is organised. For this purpose, BCCI may coordinate with State Cricket Associations by holding regular review meetings for monitoring their implementation.*

**(Action: BCCI)**

*(iv) Rain water storage arrangements must be made in stadiums and the use of ground water/ fresh water must be avoided for playground/ greenbelt maintenance. A plan may be developed for using sewage water, tapping nearby sewer line and using available techniques for treatment, reducing groundwater usage etc for stadiums.*

**(Action: BCCI)**

*(v) Qualified environmental expert may be engaged by State Cricket Associations on part-time basis/need basis for environmental assessment and BCCI should supervise/ monitor the same. Water audit of the stadiums should be carried out every two years.*

**(Action: BCCI)**

*(vi) Campaign about water conservation may be made during mega sports event*  
**(Action: BCCI)**

11. **In compliance to above directions from Secretary, DoWR, CGWB Regional Offices carried out inspections in 26 stadiums (as provided by BCCI). Inspections were conducted either by team of officials from CGWB and State Government, or by CGWB officer(s) where no official was nominated by State Government.**

The observations with regard to use of ground water, issuance of NOC, use of STP and installation of rain water harvesting structure of all the stadiums is provided in **Annexure-XIII**.

- It was found that 24 out of 26 stadiums have borewell/ tubewell for extraction of ground water, out of which only 4 stadiums had groundwater NOC.
  - Copy of NOC has been sought from the 4 stadiums to check its veracity. The same has been received from three stadiums i.e. M.Chinnaswamy Stadium, Bangalore, VCA Civil Lines, Nagpur, Maharashtra and VCA Jamtha, Nagpur and Maharashtra.
  - Rain Water Harvesting structure has been installed in 14 stadiums and the same is under installation in 3 stadiums.
  - Also, Sewage Treatment Plant has been installed in 6 stadiums and it is under installation in 1 stadium.
12. Subsequently, show cause notices have been sent to 20 stadiums on 27.06.2023 directing to explain the reason as to why NOC was not sought from the concerned department and why penalty/ Environmental Compensation should not be imposed for illegal withdrawal of ground water.

13. BCCI vide letter dated 30.06.2023 (**Annexure-XIV**) has informed that it has forwarded MoJS to all State Cricket Associations on 23.06.2023 and has again requested them submit ATR to BCCI. In the aforementioned letter, BCCI reiterates that it is a society registered under Tamil Nadu Societies Registration Act, 1975 and does not own any stadium.
14. Thereafter, Show Cause Notices were issued to all stadiums extracting ground water without a valid NOC on 27.06.2023 to explain the reason as to why NOC for ground water extraction was not sought from the concerned department i.e. CGWA/SGWA and why suitable penalty/ Environmental Compensation should not be imposed for illegal withdrawal of ground water. The status of replies to show cause notices received from each stadium in tabular form is enclosed as **Annexure XV**.
15. Another review Meeting was held on 17.07.2023 under the chairmanship of the Secretary, DoWR,RD&GR, MoJS for appraisal of progress made in furtherance to the previous meeting for the implementation of directives of Hon'ble NGT in OA No. 94/2021 and subsequent MA No. 18/2023, in the matter of Haider Ali Vs UOI and Ors. The Meeting was attended by the representatives from MoH&UA, CPCB, MoYAS, SAI, DoWR, CGWA, BCCI and State Cricket Associations. The status of NOC for ground water extraction from CGWA/SGWA, Installation of RWH system and use of treated water/STP installation was individually discussed of each stadium with the concerned officials and directions were issued accordingly. Copy of the Minutes of Meeting held on 17.07.2023 is enclosed as **Annexure XVI**.

16. Following status of compliance has been observed from the inspection of stadiums and subsequent meetings:-

Status	Name of Stadiums
Fully Compliant (RWH, STP/ Treated Water, NOC/ Not using GW)	1. M. Chinnaswamy Stadium, Bengaluru
	2. VCA Stadium, Jamtha, Nagpur
	3. Narendra Modi Stadium, Motera, Ahmedabad
	4. JSCA International Stadium Complex, Ranchi
Partially Compliant (RWH and STP/ Treated water)	1. Wankhede Stadium, Mumbai
	2. M.A. Chidambaram Stadium, Chennai
Partially Compliant (only RWH)	1. Arun Jaitley Stadium, Delhi
	2. Ch. Bansi Lal Cricket Stadium, Lehli, Haryana
	3. Rajeev Gandhi International Stadium, Hyderabad
	4. Holkar Stadium, Indore, MP
	5. MCA Cricket Stadium, Gahunje, Pune
	6. Dr. DY Patil Stadium, Mumbai
	7. Saurashtra Cricket Association Stadium
	8. Green Park Stadium, UP
	9. Sh. Atal Bihari Vajpayee Ekana Stadium, UP
	10. VCA Stadium, Civil Lines, Nagpur
Non-compliant	1. Dr. Y.S. Rajasekhara Reddy ACA-VDCA Cricket Stadium, Vizag
	2. ACA Stadium, Barsapara, Assam
	3. Shaheed Veer Narayan Singh International Stadium, Raipur
	4. Eden Gardens, Kolkata
	5. Himachal Pradesh Cricket Association Stadium, Dharamshala
	6. Brabourne Stadium, Cricket Club of India (CCI)
	7. Barabati Stadium, Cuttack, Odisha
	8. I.S. Bindra Cricket Stadium, Mohali
	9. Sawai Mansingh Stadium, Jaipur
	10. Sports Hub International Cricket stadium, Trivandrum

17. Accordingly, a letter dated 02.08.2023 has been sent to 22 partially/non-compliant stadiums with a copy to BCCI and concerned State Ground Water Authority, if any, advising to obtain NOC for ground water extraction along with exploring the feasibility and installation of RWH in the stadium and use of STP treated water for maintenance of cricket ground. The owner/ management of these cricket stadiums have been directed to comply with above and submit ATR within 3 months of the issuance of letter. Copy of letters dated 02.08.2023 sent to 22 partially/ non-compliant stadiums is enclosed as **Annexure XVII**.

The above is submitted for perusal of Hon'ble NGT and the present Report may kindly be taken on record.



(A.K. Agrawal)

**Chairman, CGWA**

Place: New Delhi

Dated: 04.08.2023

ए.के. अग्रवाल / A. K. Agrawal  
अध्यक्ष / Chairman

केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority  
जल, संसाधन, नदी विकास एवं गंगा संरक्षण विभाग  
Deptt. of Water Resources, River Development & Ganga Rejuvenation  
जल शक्ति मंत्रालय / Ministry of Jal Shakti  
भारत सरकार / Government of India

**MINUTES OF THE MEETING ON THE ORDER DATED 15.04.2021 PASSED BY  
HON'BLE NGT, NEW DELHI IN HAIDER ALI VS. UNION OF INDIA & ORS.  
(O.A. NO. 94/2021) HELD ON 11.05.2021 AT 11.30 A.M. THROUGH VIDEO  
CONFERENCING**

The Meeting of Central Ground Water Authority (CGWA) on the Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, was held under the Chairmanship of Director (GW & Vig), DoWR, RD & GR, Ministry of Jal Shakti, on 11.05.2021 at 11.30 A.M. through Video Conferencing. The list of members, invitees and other officers who attended the meeting is enclosed at (Annexure-I).

At the outset, the Chairman welcomed the invitees and gave a brief background about the matter and expressed concern over the use of scarce ground water for maintenance of playgrounds and fields. He also highlighted that it is a preparatory meeting to discuss a framework which can be worked out in compliance to the Order, before a meeting under the chairmanship of Secretary, MoJS can be organised with all concerned as per directions of Hon'ble NGT.

Sh. Sunil Kumar, Member, CGWA further highlighted the objective of the meeting and emphasized on availing other alternatives such as using STP treated water as prescribed by CPCB and installing rainwater harvesting systems for the maintenance of cricket grounds.

Sh. Anmol Sharma, Scientist 'C', CGWA, commenced the presentation and explained the issues under consideration in the said Order dated 15.04.2021. He also informed about the directions of CGWA to the concerned organisations and other related letters issued to various authorities regarding regulation of use of ground water in stadiums.

Lt. Col. Yadvinder Singh, Director (Infra), Sports Authority of India (SAI), informed that SAI has no domain over the stadiums where IPL matches are organized by BCCI. He also informed about the absence of regulatory measures for the source of water supply in the guidelines issued by SAI.

Sh. Arun Yadav, Director, Department of Sports, Ministry of Youth Affairs and Sports (MoYAS) clarified that the directions by MoYAS can only be given to the stadiums regulated by SAI and they can only provide recommendations to BCCI. He further extended all cooperation for the matters pertaining to the protection of the environment.

Sh. A. Sudhakar, Divisional Head, WQM-I, Central Pollution Control Board, recommended that the new framework should be such that it is applicable to all outdoor sports such as golf, football etc. where water is used for maintaining the grounds and ground water may be used only for essential services such as for drinking purposes. He suggested that alternative sources such as treated sewage

water and RO water rejects (after proper treatment) must be used for the grounds. He also suggested that a written MoU may be devised between the owner/controller of the stadiums and the concerned Municipalities specifying the supply of water and the quality/quantity of treated water and the obligation of rainwater harvesting structures. He further suggested that expert teams may be constituted for each stadiums irrespective of the ownership, to exclusively deal with ground water recharge and water audit. He recommended that a certain percentage of profits gained from IPL matches must be utilized for the protection and augmentation of ground water.

Ms. Poonam Sharma, TS to Chairman, CGWB, suggested that presently as per the guidelines, use of ground water by stadiums can not be stopped, however necessary amendments in the existing guidelines may include use of treated waste water from STP and opting mandatory rainwater harvesting. Accessibility to STP from stadium may also to be considered.

Following course of action has been suggested:

- Amendment in the groundwater regulation guidelines 24.09.2020 can be thought of for the stadiums and playgrounds instead of going for fresh separate guidelines after taking the views of all stake-holders including BCCI.
- BCCI can be consulted and their view-points can be taken before finalising the guidelines about use of groundwater, STP water and providing water harvesting systems in stadiums. Their view-points may also be taken for taking up mass awareness to save water through televisions during match intervals and hoardings/print media inside stadiums and outside the stadiums. Further, Ministry of Sports & Youth Affairs may also think on similar lines and their comments may be forwarded.
- It was also stressed on the non-degradation of aquifers and it was also pointed out that the artificial recharge and rainwater harvesting in the stadiums may also be done according to the comprehensive guidelines issued by CGWB with the help and assistance from the concerned Regional Directors, CGWB.
- MoYAS and CPCB have been requested to send comments and suggestions on above NGT matter. MoYAS was requested to forward the contact details of concerned officials of BCCI so that matter can be taken up with them by CGWA and to elicit their response in time-bound manner.
- CGWA was requested to forward a self contained Note with comments of all concerned along-with their views so that a meeting can be organised under the chairmanship of Secretary (WR) with all the stake-holders.

The meeting concluded with thanks to the Chair.

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**Annexure I****List of Attendees**

1. Sh. Ashish Kumar, Director (GW & Vig), Ministry of Jal Shakti.
2. Sh. Sunil Kumar, Member, CGWA, Ministry of Jal Shakti.
3. Sh. A. Sudhakar, Divisional Head, WQM-I, Central Pollution Control Board.
4. Lt. Col. Yadvinder Singh, Director (Infra), Sports Authority of India.
5. Sh. Arun Yadav, Director, Dept. of Sports, Ministry of Youth Affairs and Sports.
6. Sh. Pradeep A, Deputy Secretary Dept. of Sports, Ministry of Youth Affairs and Sports.
7. Ms. Poonam Sharma, TS to Chairman, CGWB, Ministry of Jal Shakti.
8. Dr. P.K. Naik, H.O.O., CGWA, Ministry of Jal Shakti.
9. Sh. Anmol Sharma, Scientist 'C', CGWA, Ministry of Jal Shakti.
10. Sh. Vikas Ranjan, Scientist 'C', CGWA, Ministry of Jal Shakti.
11. Ms. Aditi Arora, Young Professional (Legal), CGWA, Ministry of Jal Shakti.

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
Central Ground Water Authority

**PUBLIC NOTICE**

New Delhi, Dated 7<sup>th</sup> June, 2021

**Sub: Implementation of scheme of artificial recharge of ground water / rain water harvesting in all stadiums owned or managed by Sports Authority of India / BCCI / State Cricket Associations – reg.**

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India.

And whereas, the Central Government have authorized the Authority to issue directions under Section 5 of Environment (Protection) Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

And whereas, the Authority has issued regulatory directions in exercise of powers under Section 5 of the said Act vide letter no. 26-1/CGWA D1/09-744 dated 08.10.2009 for the implementation of scheme of ground water recharge of rainfall runoff occurring along/in various bodies including in the Stadia by Sports Authority of India, BCCI, Department of Sports and Youth Affairs for promoting rain water harvesting/ adoption of artificial recharge to ground water in the country (except in the water logged areas).

And whereas, the Hon'ble NGT, New Delhi, under its Order dated 15.04.2021 in O.A. No. 94/2021 has directed MoJS to consider the issue of regulating extraction of ground water for maintenance of cricket play grounds and to ensure that effective rain water harvesting and water store/ recharging systems are installed in all play grounds to save the ground water.

Now therefore, the Central Ground Water Authority hereby directs that all such stadiums, cricket grounds, and other sports grounds/courts/fields/complexes/golf courses owned or managed by Sports Authority of India (under MoYAS) / BCCI / State Cricket Associations shall construct/install the appropriate mechanism for artificial recharge of ground water / rain water harvesting structures according to the guidelines issued by CGWB, within a period of 365 from the issuance of this public notice.

The above authorities shall obtain site-specific designs and other technical guidance from the Regional Director/Officer-in-charge of Central Ground Water Board or Ground Water Department of the State/UT.

The Regional Director/Officer-in-charge of Central Ground Water Board or Ground Water Department of the State/UT, upon request from the above authorities shall extend all necessary technical assistance/ design input.

The said Authorities shall intimate the action taken report to CGWA within a period of 90 days of completion of rainwater harvesting/ recharge structure.

Member  
CGWA

File no: - CGWA-21/31/2020-CGWA -627  
Government of India,  
Ministry of Jal Shakti,  
Central Ground Water Authority  
18/11, Jamnagar House  
Mansingh Road, New Delhi – 110011  
E-mail: [cgwa@nic.in](mailto:cgwa@nic.in)  
Date – 29.06.2021

To

1. Sh. Arun Yadav,  
Director, Dept. of Sports,  
Ministry of Youth Affairs and Sports.
2. Lt. Col. Yadvinder Singh,  
Director (Infra),  
Sports Authority of India
3. Hemang Amin  
Chief Executive Officer (Interim)  
BCCI

**Subject – Implementation of scheme of artificial recharge of ground water / rain water harvesting in all stadiums owned or managed by Sports Authority of India / BCCI / State Cricket Associations – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of the use of ground water for maintenance of Cricket playgrounds without availing alternatives has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

Now therefore, the Central Ground Water Authority in exercise of the powers under Section 5 of the (Environment) Protection Act, 1986 read with clause (xiv) of sub-section (2) of Section 3, directs that all such stadiums, cricket grounds, and other sports grounds/courts/fields/complexes/golf courses owned or

managed by Sports Authority of India (under MoYAS) / BCCI / State Cricket Associations shall construct/install the appropriate mechanism for artificial recharge of ground water / rain water harvesting structures according to the guidelines issued by CGWB, by 07.06.2022.

The said authorities shall obtain site-specific designs and other technical guidance from the Regional Director/Officer-in-charge of Central Ground Water Board or Ground Water Department of the State/UT. The Regional Director/Officer-in-charge of Central Ground Water Board or Ground Water Department of the State/UT, upon request from the above authorities shall extend all necessary technical assistance/ design input. The said Authorities shall also intimate the action taken report to CGWA within a period of 90 days of completion of rainwater harvesting/ recharge structure.

In view of the above, it is requested to kindly direct the all concerned to implement the scheme of artificial recharge of ground water / rain water harvesting in all stadiums owned or managed by Sports Authority of India / BCCI / State Cricket Associations.

Yours sincerely



(Sunil Kumar)  
Member, CGWA

**Copy:** All Regional Directors, CGWB.



(Sunil Kumar)  
Member, CGWA

File no: - CGWA-21/31/2020-CGWA - 94 83  
Government of India,  
Ministry of Jal Shakti,  
Central Ground Water Authority  
18/11, Jamnagar House  
Mansingh Road, New Delhi – 110011  
E-mail: [cgwa@nic.in](mailto:cgwa@nic.in)  
Date – 06.02.2023

**To,**

1. Sh. Arun Yadav,  
Director, Dept. of Sports,  
Ministry of Youth Affairs and Sports.
2. Lt. Col. Yadvinder Singh,  
Director (Infra),  
Sports Authority of India
3. Hemang Amin  
Chief Executive Officer (Interim)  
BCCI

**Subject – Action taken report regarding Implementation of scheme of artificial recharge of ground water / rain water harvesting in all stadiums– reg.**

- Ref: 1. CGWA Letter No. CGWA-21/31/2020-CGWA-627 dated 29.06.2021**  
**2. Public Notice dated 07.06.2021 (copy enclosed)**  
**3. Meeting held with Director (GW), DoWR,RD&GR, MoJS on 11.05.2021**

Sir,

This is in reference to the letter dated 29.06.2021 wherein Sports Authority of India (under MoYAS) / BCCI / State Cricket Associations were directed to construct/install the appropriate mechanism for artificial recharge of ground water / rain water harvesting structures by 07.06.2022, according to the guidelines issued by CGWB.

This was in compliance to NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of the use of ground water for maintenance of Cricket playgrounds without availing alternatives has been raised, particularly in the States of Punjab, Telangana, Maharashtra, Rajasthan, Tamil Nadu, Madhya Pradesh, Karnataka, West Bengal and NCT of Delhi, where cricket matches are organized.

Action taken report in this regard is still awaited. It is requested to provide the same to this office at the earliest.

Yours sincerely,



(TS Anitha Shyam)  
Member Secretary(I/c)

Copy:

1. The Secretary, Punjab water Regulation and Development Authority, SCO 149-152, 3rd floor Sector 17C, Chandigarh – 160017 Email: chairperson.pwrda@punjab.gov.in
2. The Commissioner, Rural Development Department, Government of Telangana, D No 1-3-1028, DW CRA Building, Lower Tank Road, Hyderabad – 500080. Email: crd.telangana@gmail.com
3. The Chief Engineer, State Ground and Surface Water Resources Data Centre, Tharamani, Chennai – 600113 Email: cegwchn@gmail.com, cegwchennai@gmail.com
4. The Member Secretary, Karnataka Ground Water Authority, Khanija Bhawan, Race Course Road, Bangalore 560001, email dir-dmg-ka@nic.in
5. The Director, State Water Investigation Directorate, ICMARD Building, Block No14/2, Scheme –VIII(M), 5th Floor, Ultadanga, Kolkatta – 700067, Email: pbwbadmip@gmail.com
6. The CEO, Delhi Jal Board (HQ), Varunalaya Ph-II,. Jhandewalan, Karol Bagh,. New Delhi-110005.
7. All Regional Directors, CGWB.

  
(TS Anitha Shyam)  
Member Secretary (I/c)



March 10, 2023

Government of India,  
Ministry of Jal Shakti,  
Central Ground Water Authority,  
18/11, Jamnagar House,  
Mansingh Road, New Delhi-110011

**Kind Attn: TS Anitha Shyam**

**Sub:** Action taken report regarding Implementation of scheme of artificial recharge of ground water/rain water harvesting in all stadiums-reg

**Ref:**

1. Letter dated June 29, 2021 having file number CGWA-21/312020-CGWA-627
2. Letter dated February 06, 2023 having file number CGWA-21/312020-CGWA-94 (herein after referred to as "**CGWA Letters**")

Dear Sir/Ma'am,

We refer to the CGWA Letters regarding implementation of scheme of artificial recharge of ground water in cricket playgrounds and requesting Board of Control for Cricket in India ("**BCCI**") to furnish an action taken report regarding implementation of the mechanism for artificial recharge of ground water/ rain water harvesting in the cricket playgrounds.

We state that, BCCI is a society formed and registered under the Tamil Nadu Societies Registration Act, 1975 for the promotion and development of cricket in India. The BCCI has several State Cricket Associations as its members, who are separate and distinct entities. It is stated that BCCI does not own any stadium and the stadiums are generally owned by the respective State Cricket Associations.



On receipt of the CGWA Letters, BCCI issued communications to all its member state associations for submission of an action taken report on the implementation of the mechanism of artificial recharge of ground water/rain water harvesting in all stadiums owned or managed by the State Associations.

In view of the aforesaid, we submit the following information:

a) **Gujarat Cricket Association (GCA)**

GCA has rainwater harvesting system installed at their complex. GCA has both roof top and surface runoff harvesting, with a dedicated rainwater harvesting tank in place. Further, Narendra Modi Stadium is the first Green Stadium in the country. GCA have been awarded the Indian Green Building Council (IGBC) Gold Green Building rating. It boasts of 100% LED lights, 5 lakh litre rainwater harvesting, 50KW solar & 5000 sq mtrs of biodiversity plantation. **Attached herewith are the drawings of Rainwater Sump and Stormwater layout – outfall.**

b) **Kerala Cricket Association (KCA)**

KCA has engaged Centre for Water Resource Development and Management (CWRDM), Govt. of Kerala and they have submitted feasibility study / project report for grounds owned/managed by KCA namely (1) Mangalapuram Cricket Ground at Thiruvananthapuram District (2) Krishnagiri Cricket Ground at Wayanad District (3) Perinthalmanna Cricket Ground at Malappuram District (4) Thekkumbhagam Cricket Ground at Idukki District. KCA has completed construction of rain water harvesting tank at KCA's St.Xaviers Thumba Cricket Ground , Thiruvananthapuram of 1,00,000 litre capacity. With regards to the other grounds owned/managed by KCA , KCA is awaiting project report and feasibility study and necessary steps in this regard shall be taken on receipt of the relevant reports.

c) **Vidarbha Cricket Association (VCA)**



In VCA's 2 stadiums viz. Jamtha & Civil Lines stadium, VCA has installed adequate Rain Water Harvesting systems through 1) Roof Top Rain Water Harvesting, 2) Road / Paved area Rain Water Harvesting, 3) Green Belt area Rain Water Harvesting & 4) Open land area Rain Water Harvesting which result in total recharge potential of 12956 M<sup>3</sup>/annum for VCA Jamtha Stadium and 10735 M<sup>3</sup>/annum for VCA Civil Lines Stadium.

Further, VCA has the borewell recharge method which also augments the Rain Water Harvesting system at both their stadiums. VCA has received from Central Ground Water Authority NOC No. CGWA/NOC/INF/ORIG/2021/14015 & CGWA/NOC/INF/ORIG/2021/13898 for their Jamtha & Civil Lines stadium respectively after the satisfaction with the rain water harvesting system.

d) **Haryana Cricket Association (HCA)**

HCA owns the Chaudhary Bansi Lal Cricket Stadium at Lahli, Rohtak (Haryana) and the same was inaugurated in December 2006 and it has a rain – water harvesting system right from its inception i.e. from 2006.

e) **Assam Cricket Association (ACA)**

ACA is in the process of initiating steps for rain water harvesting.

We request you to take the aforesaid on record. BCCI shall provide information regarding its other member cricket associations upon receipt of the same.

Yours Sincerely

Hemang Amin

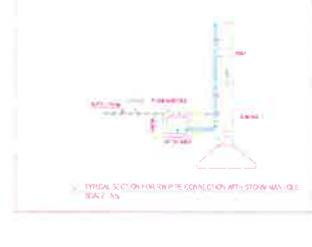
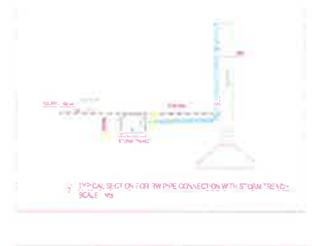
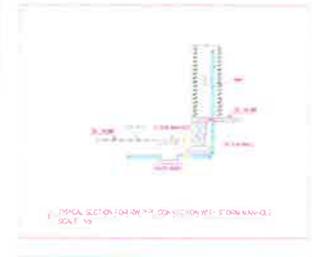
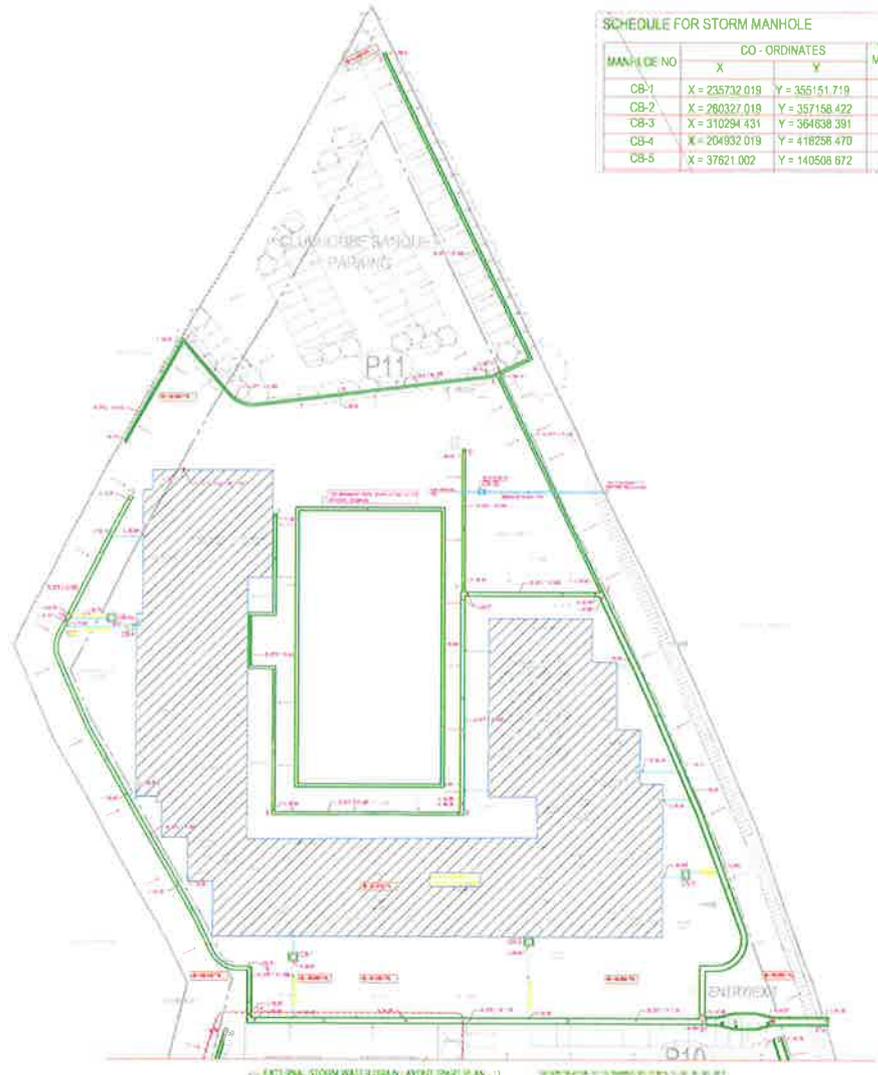


Chief Executive Officer (Interim), BCCI



SCHEDULE FOR STORM MANHOLE

MANHOLE NO	CO-ORDINATES		TOP OF MANHOLE LEVEL	INVERT LEVEL
	X	Y		
CB-1	X = 235732.019	Y = 355151.719	56.86	55.84
CB-2	X = 260327.018	Y = 357158.422	56.86	55.64
CB-3	X = 310294.431	Y = 364638.391	56.86	55.53
CB-4	X = 204932.019	Y = 416258.470	56.86	56.00
CB-5	X = 37621.002	Y = 140508.672	56.00	55.01



REVISIONS

NO.	DESCRIPTION	DATE
1	ISSUED FOR PERMIT	07/15/2024
2	ISSUED FOR CONSTRUCTION	08/15/2024
3	ISSUED FOR AS-BUILT	09/15/2024

- SYMBOLS
- 12\"/>

NOTES

1. ALL DIMENSIONS ARE IN FEET AND INCHES UNLESS OTHERWISE SPECIFIED.
2. REFER TO THE GENERAL NOTES FOR THE PROJECT.
3. THE FINISH GRADE SHALL BE AS SHOWN ON THE SITE PLAN UNLESS OTHERWISE SPECIFIED.
4. THE EXISTING UTILITIES SHALL BE AS SHOWN ON THE SITE PLAN UNLESS OTHERWISE SPECIFIED.
5. THE STORM WATER DRAIN SHALL BE 12\"/>

**L&T Construction**  
Buildings & Landscapes

PROJECT: [Project Name]

DATE: [Date]

SCALE: [Scale]

PROJECT NO: [Project Number]

DESIGNER: [Designer Name]

CHECKED BY: [Checked Name]

DATE: [Date]

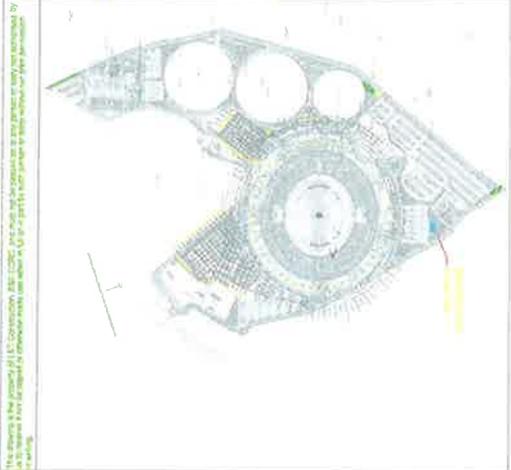
PROJECT NO: [Project Number]

DATE: [Date]

PROJECT NO: [Project Number]

DATE: [Date]





SYMBOL	DESCRIPTION
PS1	RAIN WATER HARVESTING PUMP
PS2	RAIN WATER HARVESTING PUMP
PS3	RAIN WATER HARVESTING PUMP
PS4	RAIN WATER HARVESTING PUMP
PS5	RAIN WATER HARVESTING PUMP
PS6	RAIN WATER HARVESTING PUMP

LEGEND  
 PGL - FINISHED GROUND LEVEL  
 SPV - BUTTERFLY VALVE  
 SPV - NON-RETURN VALVE  
 SPV - METEORIC WATER (MFW)

- NOTES:
1. ALL DIMENSIONS ARE IN MM AND LEVELS ARE IN METRE UNLESS STATED OTHERWISE.
  2. THIS DRAWING SHALL NOT BE SCALED. ONLY WRITTEN DIMENSIONS TO BE FOLLOWED.
  3. THIS DRAWING SHALL BE READ IN CONJUNCTION WITH RELEVANT LATES ARCH. DRAWING.
  4. ALL VALVES SHALL BE HEAVY DUTY 50mm BUTTERFLY VALVES CONFORMING TO S 1328 PART 2 (2011).
  5. VALVES 50mm AND ABOVE SHALL BE BUTTERFLY VALVES CONFORMING TO S 13095: 1991.
  6. ALL RAIN CROSSING HUNG PIPE SHALL BE WP3 S 438-1988.

REVISED	DATE	BY	CHKD	DESCRIPTION
1	15/01/2024	...	...	...

**L&T Construction**  
 Building & Factories

CLIENT: Gujarat Cricket Association  
 PROJECT: Rajiv Gandhi International Cricket Stadium  
 ADDRESS: Rajiv Gandhi International Cricket Stadium, Ahmedabad

DESIGNER: L&T Construction  
 ARCHITECT: L&T Construction  
 ENGINEER: L&T Construction

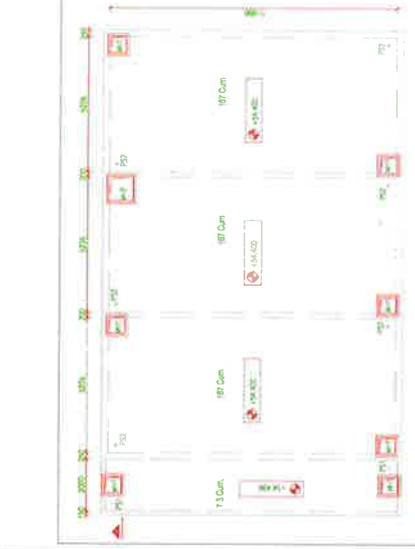
DATE: 15/01/2024  
 DRAWING NO: O16213-U-SA-00-SD-0020

RELEASED FOR:  PRELIMINARY  TENDER  INFORMATION  APPROVAL

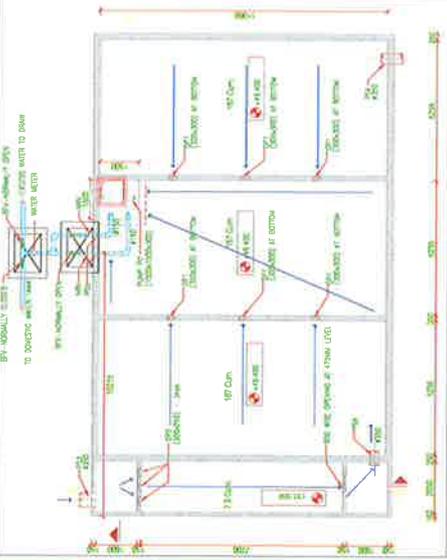
89



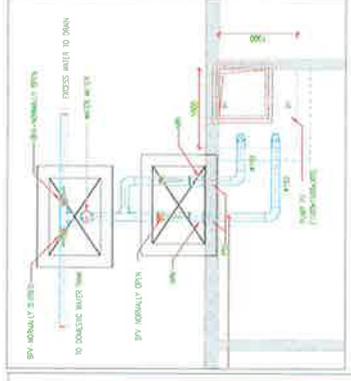
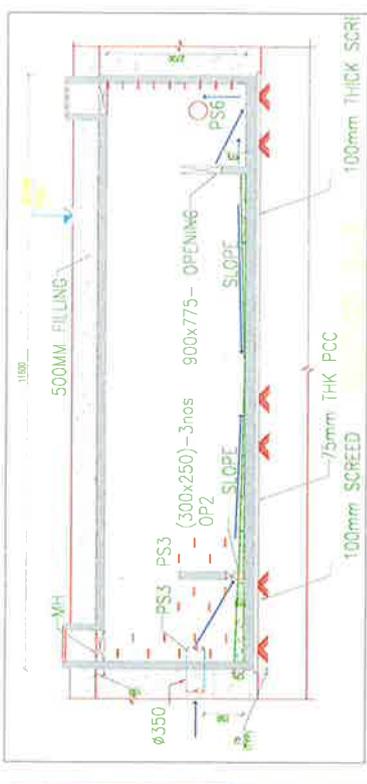
RAIN WATER SUMP POSITION WITH OVERHEAD PIPES CONNECTION ZONE



RAIN WATER SUMP AT BASE LEVEL WITH SUMP ZONE

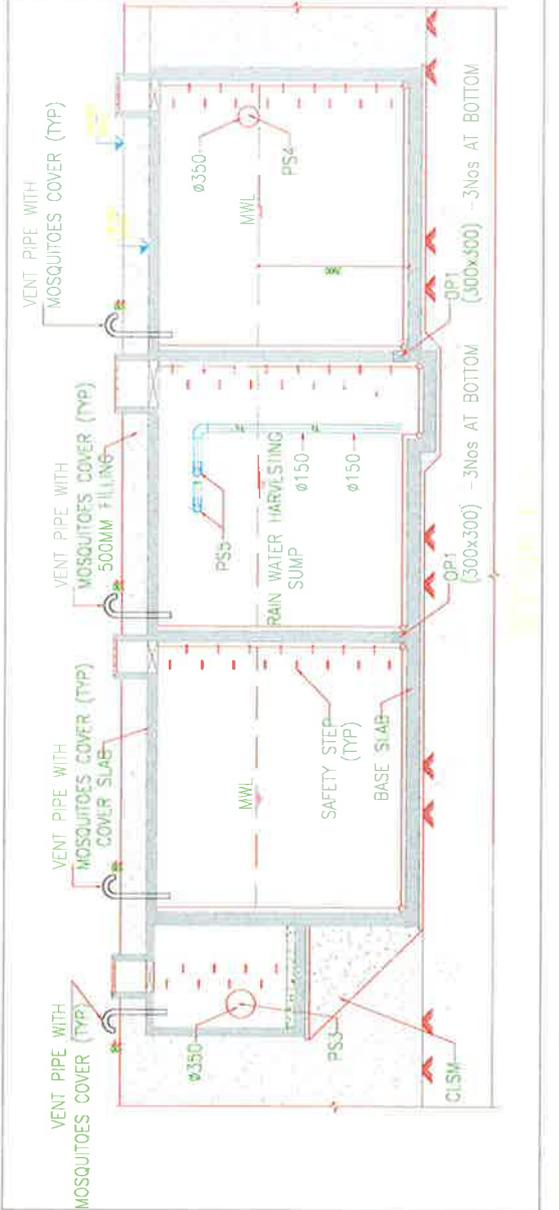


RAIN WATER SUMP AT BASE LEVEL WITH DRAINING ARRANGEMENT



1	15/01/2024	...	...	...
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FOR SUMP DETAILS REFER DRG. NO. - O16213-C-SI-01-DR-0011





March 30, 2023

Government of India,  
Ministry of Jal Shakti,  
Central Ground Water Authority,  
18/11, Jamnagar House,  
Mansingh Road, New Delhi-110011.  
Kind Attn: TS Anitha Shyam

**Sub:** Action taken report regarding Implementation of scheme of artificial recharge of ground water/rain water harvesting in all stadiums-reg.

**Ref:**

1. Letter dated June 29, 2021 having file number CGWA-21/312020-CGWA-627;
2. Letter dated February 06, 2023 having file number CGWA-21/312020-CGWA-94 (herein after referred to as “**CGWA Letters**”);
3. BCCI’s letter dated March 10, 2023.

Dear Sir/Ma’am,

We refer to the CGWA Letters, inter alia, requesting Board of Control for Cricket in India (“**BCCI**”) to furnish an action taken report on implementation of the mechanism for artificial recharge of ground water/ rain water harvesting in the cricket playgrounds. Further, we refer to BCCI’s response dated March 10, 2023 to the CGWA Letters wherein we provided the action taken report of certain members state association of the BCCI. Attached herewith is BCCI’s letter dated March 10, 2023 as **Annexure “1”**.

In furtherance to our letter dated March 10, 2023, we submit the following information regarding certain other member state associations;

a) **Delhi & District Cricket Association (DDCA)**

DDCA has submitted a report regarding the implementation of the scheme of artificial recharge of ground water/rain water harvesting which is attached herewith as **Annexure “2”**.

**The Cricket Association of Bengal (CAB)**

CAB’s explanation regarding implementation of the said scheme has been attached herewith as **Annexure “3”**.

b) **Baroda Cricket Association (BCA)**

BCA’s explanation regarding implementation of the said scheme has been attached herewith as **Annexure “4”**.

c) **Nagaland Cricket Association (NCA)**

The Nagaland Cricket Association Stadium, Sovima, is equipped with an Under-Turf Drain System & Water Storage of 2 Lakh Litres capacity (4 Nos) where rainwater is harvested. Images and master plan of the underground water drainage system installed in the Stadium is attached herewith as **Annexure “5”**.

d) **Cricket Association of Pondicherry (CAP)**

CAP has a system of implementation of ground and rain water harvesting in CAP campus in Pondicherry wherein there are 8 cricket grounds, nets spread across 45 acre estate. CAP spent a lot on STP lines to re-use treated waters too.

Yours Sincerely,



**Hemang Amin**

**Chief Executive Officer (Interim), BCCI**



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-29032023-244758  
CG-DL-E-29032023-244758

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 1456]

नई दिल्ली, बुधवार, मार्च 29, 2023/चैत्र 8, 1945

No. 1456]

NEW DELHI, WEDNESDAY, MARCH 29, 2023/CHAITRA 8, 1945

जल शक्ति मंत्रालय

(जल संसाधन, नदी विकास और गंगा संरक्षण विभाग)

(केंद्रीय भूमिजल प्राधिकरण)

अधिसूचना

नई दिल्ली, 29 मार्च, 2023

का.आ. 1509(अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 5 के साथ पठित धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जल संसाधन, नदी विकास और गंगा संरक्षण विभाग एतद द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में अधिसूचना संख्या एस.ओ. 3289 (अ) 24 सितंबर, 2020, में भूजल के निष्कर्षण को विनियमित और नियंत्रित करने के लिए प्रकाशित दिशानिर्देशों में निम्नलिखित संशोधन करता है अर्थात्:-

उक्त अधिसूचना में अनुसूची के लिए अनुसूची में निम्नलिखित परिवर्तनों को प्रतिस्थापित/जोड़ा जाएगा, अर्थात्:-

"अनुसूची

1. भारत में भूजल निकासी को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020 में-

(क) इंडेक्स में मद संख्या 16.0 में, "दंड का प्रावधान" शब्दों के लिए "एनओसी में सुधार/संशोधन के लिए दंड और शुल्क का प्रावधान" शब्दों को प्रतिस्थापित किया जाएगा।

(ख) इंडेक्स में, अनुलग्नक में, "अनुबंध VI: आधारभूत परियोजनाओं की सांकेतिक सूची", शब्दों के स्थान पर, "अनुबंध VI: स्थान विशिष्ट आधारभूत परियोजनाओं की सांकेतिक सूची" शब्दों को प्रतिस्थापित किया जाएगा।

(ग) इंडेक्स में, अनुलग्नक में, "अनुबंध X: उद्योगों द्वारा वार्षिक जल लेखा परीक्षा", शब्दों के स्थान पर, "अनुबंध X: उद्योगों द्वारा जल लेखा परीक्षा" शब्दों को, प्रतिस्थापित किया जाएगा।

2. उक्त दिशानिर्देशों में पैरा 1.0 में, खंड (v) के बाद, खंड (vi), (vii) को जोड़ा जाएगा, अर्थात्: -

"(vi) सभी आकलन इकाइयों में केवल पीने/घरेलू प्रयोजनों के लिए 5 घन मीटर/दिन तक भूजल की निकासी करने वाले सभी उद्योग/खनन परियोजनाएं/अवसंरचना परियोजनाएं।

(vii) आवासीय अपार्टमेंट और ग्रुप हाउसिंग सोसाइटी:

(क) दिशानिर्देशों के पैरा 2.0 में उल्लिखित शर्तों के अधीन पेय जल और घरेलू उपयोग के लिए 20 घन मीटर /दिन तक भूजल की निकासी।

(ख) सरकारी योजनाओं के तहत आर्थिक रूप से कमजोर वर्गों (ईडब्ल्यूएस) के लिए आवास इकाइयां"।

3. उक्त दिशा-निर्देशों के पैरा 2.0 में:-

(i). उप-पैरा 2 जोड़ा जाएगा अर्थात्:-

" सभी आवासीय अपार्टमेंट और ग्रुप हाउसिंग सोसाइटी के लिए सभी निष्कर्षण संरचना (ओं) में डिजिटल जल प्रवाह मीटर (बीआईएस / आईएस मानकों के अनुरूप) की संस्थापना अनिवार्य होगी। ऐसे सभी आवासीय अपार्टमेंट और ग्रुप हाउसिंग सोसाइटी, जिनमें स्विमिंग पूल हैं और भूजल की निकासी की जा रही है, के लिए अनापत्ति प्रमाण पत्र प्राप्त करना अनिवार्य होगा।"

(ii). खंड (घ) के लिए निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्: -

"घ) खारे भूजल के निष्कर्षण के मामले में, किसी भी नेशनल अक्रेडिशन बोर्ड फॉर टेस्टिंग एंड कैलिब्रेशन लैबोरेटरी (एनएबीएल) से मान्यता प्राप्त प्रयोगशाला या सरकार द्वारा स्वीकृत प्रयोगशाला से मौजूदा बोरवेल / नलकूप / खोदे गए कुएं का भूजल गुणवत्ता डेटा।

**नोट:** नई परियोजनाओं के मामले में खारे भूजल की निकासी के लिए उपर्युक्त प्रयोगशालाओं से निकटवर्ती मौजूदा कुओं के जल की गुणवत्ता के आंकड़े/ की रिपोर्ट प्रस्तुत की जाए।

(iii) खंड (ङ) के लिए निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"ङ) आवेदक द्वारा सरकारी एजेंसी को प्रस्तुत वर्षा जल संचयन योजना की प्रति अथवा आवास और शहरी मामलों के मंत्रालय, भारत सरकार द्वारा जारी मॉडल बिलडिंग उपनियमों के अनुसार परियोजना परिसर में वर्षा जल संचयन/पुनर्भरण के लिए प्रस्ताव।"

(iv). पैरा 2.0 में, खंड (ड) के बाद, एक और खंड (च) अंतःस्थापित / जोड़ा जाएगा, अर्थात्:-

"च) सभी नई परियोजनाओं के लिए, परियोजना के पूरा होने की तारीख के उल्लेख सहित एक स्वतः घोषणा/शपथ पत्र (विधिवत नोटरीकृत) अनिवार्य होगा।"

4. पैरा 4.0 में उप पैरा 3 के स्थान पर निम्नलिखित उप पैरा प्रतिस्थापित किया जाएगा, अर्थात्:-

"भूजल का निष्कर्षण करने वाली वाणिज्यिक संस्थाओं को प्रासंगिक धाराओं में उल्लिखित अनुसार जल के उपयोग के लेखापरीक्षा सहित ऑनलाइन जल लेखापरीक्षा रिपोर्ट जमा करनी होगी। सीजीडब्ल्यूए/राज्य भूजल प्राधिकरण (एसजीडब्ल्यूए) ऐसी सभी ऑडिट रिपोर्ट को ऑनलाइन प्रकाशित करेगा।

**5. पैरा 4.1 में:-**

(i). खंड (iii) के स्थान पर निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(iii) 100 घनमीटर/दिन से अधिक भूजल का निष्कर्षण करने वाले सभी उद्योगों को सीजीडब्ल्यूए द्वारा अनुमोदित एजेंसियों के प्रमाणित लेखा परीक्षकों के माध्यम से द्विवार्षिक (दो वर्ष में एक बार) जल लेखा परीक्षा करनी होगी और इसके पूरा होने के तीन माह के भीतर सीजीडब्ल्यूए को लेखापरीक्षा रिपोर्ट प्रस्तुत करनी होगी। पहले दी गई रिपोर्टों के अनुपालन की जाँच एक वर्ष के बाद प्रमाणित जल लेखा परीक्षकों द्वारा की जाए और इस संबंध में रिपोर्ट सीजीडब्ल्यूए के साथ साझा की जाए।

ऐसे सभी उद्योगों को उपयुक्त उपायों के माध्यम से अगले तीन वर्षों में अपने भूजल के उपयोग में कम से कम 20% तक कटौती करनी होगी।"

(ii) खंड (iv) के लिए निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(iv). औद्योगिक क्षेत्रों (केंद्रीय/राज्य सरकार द्वारा निर्दिष्ट या अधिसूचित) में, केंद्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) स्थानीय जल-भूवैज्ञानिक स्थितियों के अनुसार आवश्यकता-आधारित पीजोमीटर का निर्माण करेगा और जल स्तर की मॉनिटरिंग करेगा।

ऊपर उल्लिखित औद्योगिक क्षेत्रों के अतिरिक्त हार्ड रॉक एक्विफर प्रकार के लिए 100 घन मीटर /दिन से अधिक और एल्यूवियम एक्विफर प्रकार के लिए 500 घन मीटर /दिन से अधिक भूजल की निकासी के लिए परिसर के भीतर प्रेक्षण कुओं/(पीजोमीटर) का निर्माण और धारा 14 में उल्लिखित उपयुक्त जल स्तर मॉनिटरिंग तंत्र की स्थापना उद्योगों/अवसंरचना निकासी / निकासी के प्रस्ताव के लिए अनिवार्य होगी। इन क्षेत्रों में जल स्तर की मॉनिटरिंग परियोजना प्रस्तावकों द्वारा की जाएगी। यदि टैप किया गया जलभृत कठोर चट्टानी है तो निष्कर्षण संरचना और पीजोमीटर के बीच न्यूनतम दूरी 15 मीटर होगी और यदि जलभृत जलोढ है तो यह दूरी 50 मीटर होगी। पीजोमीटर में टैप की गई गहराई और जलभृत क्षेत्र पम्पिंग कुएं/कुओं के समान होंगे। पीजोमीटर के डिजाइन और निर्माण के लिए विस्तृत दिशा-निर्देश अनुबंध II में दिए गए हैं। वेब पोर्टल के माध्यम से सीजीडब्ल्यूए को मासिक जल स्तर डेटा प्रस्तुत किया जाएगा।"

(iii) खंड (ग) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(ग). खारे भूजल के निष्कर्षण के मामले में, किसी भी एनएवीएल मान्यता प्राप्त प्रयोगशाला या सरकार द्वारा अनुमोदित प्रयोगशाला से मौजूदा बोरवेल/ट्यूबवेल/कुएं के भूजल गुणवत्ता डेटा।

**नोट:** नई परियोजनाओं के मामले में खारे भूजल की निकासी के लिए उपर्युक्त प्रयोगशालाओं से जल की गुणवत्ता के आंकड़े/निकटवर्ती मौजूदा कुओं की रिपोर्ट प्रस्तुत की जा सकती है।

(iv) खंड (घ) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(घ) सभी नई परियोजनाओं के लिए नई स्थापना/प्रचालन के आरंभ के प्रमाण के रूप में दस्तावेज अर्थात् स्थापना के लिए सहमति/पर्यावरणीय मंजूरी/किसी वैधानिक एजेंसी से कोई अन्य दस्तावेज।

(v) खंड (ङ) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(ङ) आवेदक द्वारा सरकारी एजेंसी को प्रस्तुत वर्षा जल संचयन योजना की प्रति अथवा आवास और शहरी मामलों के मंत्रालय, भारत सरकार द्वारा जारी प्रचलित मॉडल बिल्डिंग उपनियमों के अनुसार परियोजना परिसर में वर्षा जल संचयन / पुनर्भरण का प्रस्ताव।

(vi) खंड (च) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(च)प्रभाव आकलन रिपोर्ट: अति-दोहित, गंभीर और अर्ध-महत्वपूर्ण क्षेत्रों में 100 घन मीटर/दिन से अधिक और गैर-जलोढ आच्छादित क्षेत्रों में 500 घन मीटर/दिन से अधिक और सुरक्षित आकलन इकाइयों में जलोढ क्षेत्रों में 2000 घन मीटर/दिन से अधिक भूजल निकालने वाली सभी परियोजनाओं को अनिवार्य रूप से मान्यता प्राप्त सलाहकारों द्वारा तैयार परियोजना स्थल के आसपास के 5 किमी त्रिज्या क्षेत्र को शामिल करते हुए भूजल प्रणाली पर मौजूदा / प्रस्तावित भूजल निकासी के प्रभाव मूल्यांकन रिपोर्ट और भूजल मॉडलिंग अध्ययन को अनिवार्य रूप से प्रस्तुत करना होगा। रिपोर्ट का प्रपत्र अनुबंध IV में दिया गया है।"

#### 6. पैरा 4.2 में,

(i). खंड (ii) के स्थान पर निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"ii) 100 घन मीटर/दिन से अधिक भूजल निकालने/प्रस्तावित करने वाले खानों के लिए के लिए मासिक भूजल स्तर की मॉनिटरिंग के लिए परिसर में परिधि के साथ प्रेक्षण कुएं (पीजोमीटर) का निर्माण अनिवार्य होगा। पीजोमीटर में टैप की गई गहराई और जलभृत क्षेत्र बफर क्षेत्र में सिंचाई/ पेय जल के लिए उपयोग किए जाने वाले जलभृत के अनुरूप होगा। पीजोमीटर के डिजाइन और निर्माण के लिए विस्तृत दिशा-निर्देश अनुबंध II में दिए गए हैं।"

(ii). खंड (ख) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्: -

"(ख) आवेदक द्वारा सरकारी एजेंसी को प्रस्तुत वर्षा जल संचयन योजना की प्रति अथवा आवास और शहरी मामलों के मंत्रालय, भारत सरकार द्वारा जारी प्रचलित मॉडल भवन उपनियमों के अनुसार परियोजना परिसर में वर्षा जल संचयन / पुनर्भरण के लिए प्रस्ताव अथवा जैसा कि खान के परिसर में व्यवहार्य है और जैसा कि सीजीडब्ल्यूए/राज्य एजेंसियों द्वारा अनुमोदित है।"

(iii). खंड (ग) के बाद, एक और खंड (घ) अंतःस्थापित किया जाएगा, अर्थात्:-

"(घ) सभी नई परियोजनाओं के लिए नई परियोजना/प्रचालन की शुरुआत के प्रमाण के रूप में दस्तावेज अर्थात् स्थापना के लिए सहमति/पर्यावरणीय मंजूरी/किसी वैधानिक एजेंसी से कोई अन्य दस्तावेज।"

#### 7. पैरा 4.3 में:-

(i). उप पैरा 3 में, "आधारभूत परियोजनाओं की सांकेतिक सूची अनुलग्नक VI में दी गई है" शब्दों के स्थान पर, "पेय /घरेलू उपयोग के लिए भूजल की आवश्यकता वाले वाणिज्यिक आधारभूत परियोजनाओं को भी इस श्रेणी के अंतर्गत शामिल किया जाएगा"। इसके अतिरिक्त स्थान विशिष्ट आधारभूत परियोजनाओं की सांकेतिक सूची अनुबंध VI में दी गई है" को इसके बाद दिए गए संशोधित अनुबंध VI द्वारा प्रतिस्थापित किया जाएगा।

(ii). खंड (v) के बाद, एक और खंड (vi) जोड़ा जाएगा, अर्थात्:-

"(vi) सभी स्टेडियम, क्रिकेट मैदान और अन्य खेल मैदान/कोर्ट, गोल्फ कोर्स आदि भूजल के कृत्रिम पुनर्भरण/वर्षा जल संचयन के लिए उपयुक्त प्रणाली तंत्र का निर्माण/स्थापना करेंगे।

(iii). खंड (क) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(क) ऐसे मामलों में जहां डीवाटरिंग शामिल है, मान्यता प्राप्त सलाहकार द्वारा क्षेत्र में भूजल की स्थिति पर 5 किमी के दायरे में भूजल मॉडलिंग सहित प्रभाव आकलन रिपोर्ट प्रस्तुत करना, जिसमें पंपिंग की विस्तृत योजना, पंप किए गए जल के प्रस्तावित उपयोग और व्यापक भूजल व्यवस्था के प्रभाव का आकलन अनिवार्य होगा। इस रिपोर्ट में किसी भी प्रकार के महत्वपूर्ण पर्यावरणीय मुद्दों जैसे भूजल स्तर में गिरावट, भूस्खलन आदि को दूर करने के लिए पर्यावरणीय जोखिमों और प्रस्तावित प्रबंधन कार्यनीतियों को उजागर करना होगा।

(iv). खंड (ड) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्: -

"(ड) आवेदक द्वारा सरकारी एजेंसी को प्रस्तुत वर्षा जल संचयन योजना की प्रति या आवास और शहरी मामलों के मंत्रालय, भारत सरकार द्वारा जारी प्रचलित मॉडल बिल्डिंग उपनियमों के अनुसार परियोजना परिसर में वर्षा जल संचयन / पुनर्भरण के लिए प्रस्ताव।"

(v). खंड (छ) के बाद, एक और खंड (ज) अंतःस्थापित किया जाएगा, अर्थात्: -

"(छ) सभी नई परियोजनाओं के लिए भवन योजना अनुमोदन या किसी वैधानिक एजेंसी से नई परियोजना के प्रमाण के रूप में कोई अन्य प्रासंगिक दस्तावेज।"

8. पैरा 5.1 के तहत खंड 1 में, तालिका 5.1 के स्थान पर, निम्नलिखित तालिका 5.1 को प्रतिस्थापित किया जाएगा, अर्थात्:

तालिका 5.1 पेय और घरेलू उपयोग के लिए भूजल निकासी शुल्क

भूजल निकासी की मात्रा (घन मीटर /दिन)	भूजल निकासी शुल्क की दर (रु. प्रति घन मीटर)
0-25	कोई शुल्क नहीं
> 25- < 200	1.00
200 और अधिक	2.00

पेय /घरेलू उपयोग के लिए जल की आपूर्ति करने वाली सरकारी/सरकार द्वारा अधिकृत एजेंसियां तथा सरकारी आधारभूत परियोजनाओं को भूजल निकासी की मात्रा पर विचार किए बिना भूजल निकासी शुल्क @ 0.50 रुपये प्रति घन मीटर का भुगतान करना होगा।"

9. पैरा 6.0, उप पैरा 2 में निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात्:-

"ऐसे सभी उपयोगकर्ता जिनके द्वारा भूजल की निकासी की जा रही है और निजी टैंकों के माध्यम से थोक जल आपूर्ति के उद्देश्य से इसका उपयोग किया जा रहा है, उन्हें सीजीडब्ल्यूए द्वारा समय-समय पर जारी और अद्यतन किए गए थोक जल आपूर्तिकर्ताओं के दिशानिर्देशों के अनुसार अनिवार्य रूप से भू-जल निकासी के लिए अनापत्ति प्रमाण पत्र प्राप्त करना होगा।"

10. पैरा 7.0, उप पैरा 3 में निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात्:-

"खारे भूजल का निष्कर्षण सीजीडब्ल्यूए द्वारा खारे भूजल निकासी के लिए समय-समय पर जारी और अद्यतन दिशानिर्देशों के अनुसार होगा।"

11. पैरा 8.0 में,

उप पैरा 2 में निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात्:-

"सीमांकित आर्द्र-भूमि क्षेत्रों की परिधि से 500 मीटर के भीतर आने वाली परियोजनाओं को अनिवार्य रूप से विस्तृत प्रस्ताव प्रस्तुत करना होगा, जिसमें यह उल्लेख किया गया हो कि परियोजना प्रस्तावक द्वारा भूजल निकासी से किसी भी संरक्षित आर्द्रभूमि क्षेत्र पर विपरीत प्रभाव नहीं पड़ रहा है। इसके अतिरिक्त सीजीडब्ल्यूए से अनुमति लेने से पूर्व परियोजनाओं को क्षेत्र में अपनी परियोजनाओं को स्थापित करने के लिए उपयुक्त आर्द्रभूमि प्राधिकरण/राज्य प्राधिकरण या किसी अन्य उपयुक्त स्थानीय सरकारी प्राधिकरण से सहमति/अनुमोदन लेना होगा।"

12. पैरा 9.0 में:-

(i). खंड (i) के स्थान पर निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"(i). अनापत्ति प्रमाण पत्र का आवेदन करने वाले सभी उपयोगकर्ताओं के लिए एबस्ट्रेक्शन स्ट्रक्चर में टेलीमेट्री सिस्टम सहित टैम्पर प्रूफ डिजिटल वाटर फ्लो मीटर/प्री पेड मीटर (एस) (बीआईएस/आईएस मानकों के अनुरूप) की संस्थापना अनिवार्य होगी और अनापत्ति प्रमाण पत्र प्रदान करने के 30 दिनों के भीतर इसकी संस्थापना के विषय में वेब-पोर्टल के माध्यम से सीजीडब्ल्यूए को सूचित किया जाए।"

यदि भूजल निष्कर्षण एक ही परिसर के भीतर कई बोर/नलकूपों से होता है, तो टैम्पर-प्रूफ डिजिटल जल प्रवाह मीटर/ टेलीमेट्री के साथ प्री पेड मीटर को सामान्य आउटलेट बिंदु पर स्थापित किया जा सकता है।

(ii). खंड (iv) के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"iv. प्रस्तावक द्वारा धारा 5 में दी गई दरों के अनुसार भूजल निकासी की मात्रा के आधार पर भूजल निकासी / बहाली शुल्क का भुगतान किया जाएगा।

(iii). खंड (v) के स्थान पर निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्:-

"v. भूजल स्तर की मॉनिटरिंग के उद्देश्य से निर्मित प्रेक्षण कुएं (पीजोमीटर) धारा 14 के अनुसार संस्थापित किए जाएंगे। जल स्तर के आंकड़े वेब पोर्टल के माध्यम से सीजीडब्ल्यूए को उपलब्ध कराए जाएंगे। पीजोमीटर के निर्माण के लिए विस्तृत दिशा-निर्देश अनुबंध-II में दिए गए हैं।"

(iv). खंड IX के लिए, निम्नलिखित खंड को प्रतिस्थापित किया जाएगा, अर्थात्: -

"ix. स्वामित्व में परिवर्तन के मामले में, परिसर के नए मालिक को परिसर का कब्जा लेने के 60 दिनों के भीतर दस्तावेजी प्रमाण के साथ अनापत्ति प्रमाण पत्र में आवश्यक परिवर्तन शामिल करने के लिए आवेदन करना होगा।"

**13. पैरा 14.0 में,**

(i). उप पैरा 1 के स्थान पर निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात्:-

"इसके पश्चात उल्लिखित औद्योगिक क्षेत्रों के अतिरिक्त, सभी परियोजना प्रस्तावकों (हार्ड रॉक एक्विफर प्रकार के लिए 100 घन मीटर /दिन से अधिक और एल्यूवियम एक्विफर प्रकार के लिए 500 घन मीटर /दिन से अधिक भूजल की निकासी के लिए) को अनिवार्य रूप से भूजल स्तर की मॉनिटरिंग के लिए अपने परिसर के भीतर पीजोमीटर (प्रेक्षण कुएँ) का निर्माण करना होगा। इसके अतिरिक्त औद्योगिक क्षेत्रों में (केंद्र / राज्य सरकार द्वारा निर्दिष्ट या अधिसूचित), केंद्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) स्थानीय भूगर्भीय स्थितियों और जल स्तर की मॉनिटरिंग के अनुसार आवश्यकता-आधारित पीजोमीटर का निर्माण करेगा। परियोजना क्षेत्र में भूजल स्तर की नियमित मॉनिटरिंग को सुनिश्चित करने के उद्देश्य से ऐसा अनुपालन तंत्र बनाया गया है। इस संबंध में परियोजना प्रस्तावकों द्वारा पीजोमीटर के माध्यम से जल स्तर की मॉनिटरिंग के लिए आवश्यक मानदंड तालिका 14.1 में दिए गए हैं।"

(ii). तालिका 14.1 के लिए निम्नलिखित तालिका को प्रतिस्थापित किया जाएगा, अर्थात्: -

तालिका 14.1 डिजिटल वाटर लेवल रिकॉर्डर ( डीडब्ल्यूएलआर )और टेलीमेट्री के साथ निर्माण किए जाने वाले पीजोमीटर की संख्या और जल स्तर मॉनिटरिंग तंत्र के प्रकार		
क्र. सं .	भूजल निकासी की मात्रा (घन मीटर /दिन)	पीजोमीटर की संख्या (डीडब्ल्यूएलआर और टेलीमेट्री की सहित )
1.	0-100	0
2.	>100 (औद्योगिक क्षेत्रों के अतिरिक्त में हार्ड रॉक एक्विफर )	1
3.	>500 (औद्योगिक क्षेत्रों के अतिरिक्त में जलोढ जलभृत )	1

14. पैरा 16.0 में तालिका 16.1 में,

(i). क्रम संख्या 2, अर्थात् "गैर प्रकटीकरण / अतिरिक्त भूजल निष्कर्षण संरचनाओं का निर्माण

ए) गैर-कार्यात्मक संरचनाएं।

बी) अप्रचलित / परित्यक्त

नोट: दी गई दरें गैर-कार्यात्मक/अप्रचलित /परित्यक्त संरचनाओं के लिए हैं। समेकित जुमाने के आंकड़े के लिए इसे ऐसी कुल संरचनाओं से गुणा किया जाएगा ।

को निम्नलिखित से प्रतिस्थापित किया जाएगा

"अतिरिक्त भूजल निष्कर्षण संरचनाओं का गैर-प्रकटीकरण/निर्माण

क) कार्यात्मक / गैर-कार्यात्मक संरचनाएं।

बी) अप्रचलित / परित्यक्त

नोट: दी गई दरें कार्यात्मक/गैर-कार्यात्मक/अप्रचलित /परित्यक्त संरचनाओं के लिए हैं। समेकित जुमाने के आंकड़े के लिए इसे ऐसी कुल संरचनाओं से गुणा किया जाएगा ।

(ii). क्रम संख्या 7 के तहत, "पुनर्भरण संरचनाओं का रखरखाव न होना" शब्दों के स्थान पर "जल संरक्षण संरचनाओं/पुनर्भरण संरचनाओं का रखरखाव न होना" शब्दों को प्रतिस्थापित किया जाएगा।

(iii). पैरा 16.0 में उप पैरा 2 को प्रतिस्थापित किया जाएगा, अर्थात्:

" नए एनओसी / एनओसी के नवीनीकरण के लिए आवेदन शुल्क समय-समय पर सीजीडब्ल्यूए द्वारा निर्धारित दरों के अनुसार लिया जाएगा और इसे आधिकारिक वेब पोर्टल के माध्यम से सूचित किया जाएगा। मौजूदा जारी किए गए अनापत्ति प्रमाण पत्र में सुधार/संशोधन के लिए भी शुल्क देय होगा।".

(iv). तालिका 16.2 में,

i. तालिका के शीर्षक/शीर्षक के अंतर्गत, "प्रस्तावित शुल्क" शब्दों के स्थान पर "शुल्क" शब्द प्रतिस्थापित किया जाएगा ।

ii. क्रम. संख्या 1 (अर्थात् शब्द "लागू शुल्क सहित रिचार्ज मात्रा में परिवर्तन") का लोप किया जाएगा।

15. अनुलग्नक II में बुलेट बिंदु 1 के स्थान पर निम्नलिखित बुलेट बिंदु प्रतिस्थापित किया जाएगा, अर्थात्:-

यदि टैप किए जाने वाला जलभृत कठोर चट्टान है तो भूजल निकाले जाने वाले पम्पिंग कुएं से पीज़ोमीटर को 15 मीटर की न्यूनतम दूरी पर संस्थापित / निर्मित किया जाना है। यदि जलभृत जलोढ है तो यह दूरी 50 मीटर होगी। पीज़ोमीटर का व्यास लगभग चार इंच से छह इंच होना चाहिए।

16. उक्त दिशा-निर्देशों में, अनुलग्नक VI को निम्नलिखित अनुसार प्रतिस्थापित किया जाएगा:

"अनुबंध VI

स्थान विशिष्ट अवसंरचना परियोजनाओं की सांकेतिक सूची

क्र. सं.	अवसंरचनात्मक परियोजनाएं
1.	विशेष आर्थिक क्षेत्र
2.	मेट्रो स्टेशन/रेलवे स्टेशन और बस डिपो
3.	हवाई अड्डे, बंदरगाह, लॉजीस्टिक, कार्गो और गोदाम

4.	हाईवे इंफ्रास्ट्रक्चर
5.	अग्निशमन केंद्र
6.	अस्पताल और नर्सिंग होम
7.	स्कूल, कॉलेज, विश्वविद्यालय, कोचिंग संस्थान, प्रशिक्षण केंद्र/कौशल विकास केंद्र सहित शैक्षणिक संस्थान

**नोट:-** भूजल उपयोग के लिए एनओसी की आवश्यकता में पेयजल/घरेलू उपयोग के लिए जल की आवश्यकता भी शामिल है।

17. उक्त दिशा-निर्देशों में अनुलग्नक VIII को निम्नलिखित अनुसार प्रतिस्थापित किया जाएगा:

**"अनुबंध VIII**

**ऐसे राज्यों/केंद्र शासित प्रदेशों की सूची जहां केंद्रीय भूजल प्राधिकरण द्वारा भूजल निकासी का विनियमन किया जा रहा है**

1.	अंडमान और निकोबार
2.	असम
3.	अरुणाचल प्रदेश
4.	बिहार
5.	छत्तीसगढ़
6.	दादरा और नगर हवेली एवं दमन और दीव
7.	गुजरात
8.	झारखंड
9.	मध्य प्रदेश
10.	महाराष्ट्र
11.	मणिपुर
12.	मेघालय
13.	मिजोरम
14.	नागालैंड
15.	ओडिशा
16.	राजस्थान
17.	सिक्किम
18.	त्रिपुरा
19.	उत्तराखंड

**नोट:** उपरोक्त सूची परिवर्तनशील है और इसमें किसी भी प्रकार के जोड़/लोप को सीजीडब्ल्यूए द्वारा अपने आधिकारिक वेब पोर्टल के माध्यम से राज्यों/संघ शासित प्रदेशों, परियोजना प्रस्तावकों सहित उद्योगों को सूचित किया जाएगा।

**18. अनुलग्नक IX (प्रयुक्त तकनीकी शब्दों की शब्दावली) में क्रम संख्या 17 के तहत, "पेय और घरेलू उपयोग: पेय और घरेलू उपयोग के अलावा, यह श्रेणी अस्पताल, होटल, मॉल और मल्टीप्लेक्स, संस्थानों, कार्यालय, बैंकेट हॉल, फायर स्टेशन, मेट्रो स्टेशन, रेलवे स्टेशन, हवाई अड्डा, बंदरगाह, स्टेडियम आदि औद्योगिक प्रक्रिया के लिए आवश्यक जल नहीं बल्कि औद्योगिक के पेय जरूरतों को कवर करेगी" शब्दों के स्थान पर " पेय और घरेलू उपयोग: स्वच्छ उद्देश्यों यथा खाना पकाने, स्नान, सफाई/ धुलाई, स्वच्छता आदि सहित दैनिक घरेलू गतिविधियों के लिए आवश्यक जल। पेय और घरेलू उपयोग के अलावा, यह श्रेणी अस्पताल, होटल, मॉल और मल्टीप्लेक्स, संस्थानों, कार्यालय, बैंकेट हॉल, फायर स्टेशन, मेट्रो**

स्टेशन, रेलवे स्टेशन, हवाई अड्डा, बंदरगाह, स्टेडियम आदि औद्योगिक प्रक्रिया के लिए आवश्यक जल नहीं बल्कि औद्योगिक के पेय जरूरतों को कवर करेगी" प्रतिस्थापित किया जाएगा।

19. अनुलग्नक X में, शीर्षक के अंतर्गत, "उद्योगों द्वारा वार्षिक वाटर ऑडिट (स्रोत-CII)" शब्दों के स्थान पर, "उद्योगों द्वारा जल ऑडिट" शब्दों को प्रतिस्थापित किया जाएगा। "

[फा. सं. 23014/29/2021-समन्वय अनुभाग-भाग(2)]

आशीष कुमार, निदेशक

नोट: 'भारत के भूजल निकासी को विनियमित और नियंत्रित करने के दिशानिर्देश' भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में एस.ओ. 3289 (ई) द्वारा दिनांक 24 सितंबर, 2020 को प्रकाशित किए गए थे।

## MINISTRY OF JAL SHAKTI

(Department of Water Resources, River Development and Ganga Rejuvenation)

(CENTRAL GROUND WATER AUTHORITY)

### NOTIFICATION

New Delhi, the 29th March, 2023

**S.O. 1509(E).**— In exercise of the powers conferred by sub-section (3) of section 3 read with section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby makes the following amendments to the guidelines to regulate and control groundwater extraction in India, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 3289 (E) 24<sup>th</sup> September, 2020, namely:-

In the said notification, for the Schedule, the following changes in the Schedule shall be substituted/added, namely:-

#### “Schedule

1. In the Guidelines to regulate and control groundwater extraction in India, 2020 -

(a). in the Index, Item no. 16.0, for the words “Provisions of Penalty” the words “Provision of Penalty and Charges for correction/modifications in NOCs” shall be substituted.

(b). in the index, in the Annexures, for the words, “Annexure VI : Indicative list of Infrastructure projects”, the words, “Annexure VI : Indicative list of location specific Infrastructure projects” shall be substituted.

(c). in the index, in the Annexures, for the words, “Annexure X : Annual water audits by the industries” , the words, “Annexure X : Water audits by the industries” shall be substituted.

2. In the said guidelines, in the paragraph 1.0, after clause (v), clauses (vi),(vii) shall be added namely:-

“(vi) All industries/ mining projects/ infrastructure projects drawing ground water only for drinking/ domestic purposes up to 5 Cum /day in all assessment units.

(vii) Residential Apartments and Group Housing Societies:

(a) For drinking water and domestic uses, drawing ground water upto 20 m<sup>3</sup>/day subject to the conditions mentioned in Para 2.0 of the guidelines.

(b) Dwelling units for Economically Weaker Sections (EWS) under Government schemes.”.

3. In the said guidelines, in the paragraph 2.0:-

(i). Sub-para 2 shall be added namely:-

“Installation of digital water flow meter (conforming to BIS/ IS standards) in all abstraction structure(s) shall be mandatory for all Residential Apartments and Group Housing Societies. All Residential Apartments and Group Housing Societies having swimming pools drawing ground water shall be mandatorily required to seek No Objection Certificate.”

(ii). for the clause (d), the following clause shall be substituted, namely:-

“d) In case of saline ground water extraction, ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory.

**Note:** In case of new projects, water quality data/report of nearby existing wells from above-mentioned laboratories may be submitted for saline ground water extraction.”.

(iii). for the clause (e), the following clause shall be substituted, namely:-

“e) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India.”.

(iv). in the paragraph 2.0, after the clause (e), one more clause (f), shall be inserted/added, namely:-

“f) For all New projects, a self declaration/ affidavit (duly notarized) indicating date of completion of project shall be required.”.

**4.** In the paragraph 4.0, for sub para 3, the following sub para shall be substituted, namely:-

“Commercial entities extracting ground water shall be required to submit online water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.”.

**5.** In the paragraph 4.1:-

(i). for clause (iii), the following clause shall be substituted, namely:-

“(iii). All industries abstracting ground water in excess of 100 m<sup>3</sup>/day shall be required to undertake biennial (once in two years) water audit through certified auditors of agencies as approved by CGWA and submit audit reports within three months of completion of the same to CGWA. Compliance of the earlier given reports may be checked by certified water auditors after one year and the report in this regard may be shared with CGWA.

All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.”.

(ii). for clause (iv), the following clause shall be substituted, namely:-

“(iv). In industrial areas (as designated or, notified by Central/State Government), Central Ground Water Board (CGWB) shall construct need-based piezometers as per local hydro-geological conditions and further monitor water levels.

In other than industrial areas as mentioned above, construction of observation well(s)/(piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 14 shall be mandatory for industries/Infrastructure drawing/ proposing to draw more than 100 m<sup>3</sup> /day of ground water for Hard rock aquifer type and more than 500 m<sup>3</sup> /day of ground water for Alluvium aquifer type. Monitoring of water levels in these areas shall be done by the project proponents. Minimum distance between the abstraction structure and piezometer will be 15 m if the aquifer tapped is hard rock and 50 m if the aquifer is alluvium. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Detailed guidelines for design and construction of piezometers are given in Annexure II. Monthly water level data shall be submitted to the CGWA through the web portal.”.

(iii). for clause (c), the following clause shall be substituted, namely:-

“(c). In case of saline ground water extraction, ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Government approved laboratory.

**Note:** In case of new projects, water quality data / report of nearby existing wells from above-mentioned laboratories may be submitted for saline ground water extraction.”.

(iv). for clause (d), the following clause shall be substituted, namely:-

“(d). For all new projects, document as proof of new establishment / commencement of operation i.e. Consent to Establish/ Environmental Clearance/ any other document from a statutory agency.”.

(v). for clause (e), the following clause shall be substituted, namely:-

“(e). Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India.”.

(vi). for clause (f), the following clause shall be substituted, namely:-

“(f). **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas and in excess of 500 m<sup>3</sup>/day in areas underlain by non-alluvium and 2000 m<sup>3</sup>/day in areas underlain by alluvium in Safe assessment units shall have to mandatorily submit impact assessment report and ground water modeling study of existing/ proposed ground water withdrawal on the ground water regime covering 5 KM radius area around the project site prepared by accredited consultants. Pro-forma for the report is given in Annexure IV.”.

6. In the paragraph 4.2,

(i). for clause (ii), the following clause shall be substituted, namely:-

“(ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 100 m<sup>3</sup>/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with aquifer used for irrigation/drinking water in the buffer area. Detailed guidelines for design and construction of piezometers are given in Annexure II.”.

(ii). for clause (b), the following clause shall be substituted, namely:-

“(b) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India or as feasible in the mine premises and as approved by CGWA/State agencies”.

(iii). after clause (c), one more clause (d) shall be inserted, namely:-

“(d) For all New projects, document as proof of new project / commencement of operation i.e. Consent to Establish/ Environmental Clearance / any other document from a statutory agency.”.

7. In the paragraph 4.3:-

(i). in the sub para 3, for the words “Indicative list of Infrastructure projects is given in Annexure VI”, the words “Commercial infrastructure projects requiring ground water for drinking /domestic use shall also be covered under this category. Further, the Indicative list of location specific Infrastructure projects is given in Annexure VI” shall be substituted by revised Annexure VI given hereafter.

(ii). after clause (v), one more clause (vi) shall be inserted, namely:-

“(vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.

(iii). for clause (a), the following clause shall be substituted, namely:-

“(a) In cases where dewatering is involved, submission of impact assessment report along with groundwater modelling in 5 km radius prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.”.

(iv). for clause (e), the following clause shall be substituted, namely:-

“(e) Copy of Rain Water Harvesting Plan submitted to Government agency by the applicant or a proposal for rain water harvesting/ recharge in the project premises as per the prevailing Model Building Bye Laws issued by Ministry of Housing & Urban Affairs, Government of India.”.

(v). after clause (g), one more clause (h) shall be inserted, namely:-

“(h) For all New projects, building plan approval or any other relevant document as proof of new project from a statutory agency.”.

8. In the Section I under paragraph 5.1, for the table 5.1, the following table 5.1 shall be substituted, namely:-

**“Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use**

Quantum of Groundwater withdrawal (m <sup>3</sup> /day)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No Charge
> 25- < 200	1.00
200 and above	2.00

Government/ Government authorized agencies supplying water for drinking/ domestic use and Government infrastructure projects shall pay ground water abstraction charges @ Rs. 0.50 per m<sup>3</sup> irrespective of quantum of ground water abstraction.”.

9. In the paragraph 6.0, sub para 2, the following shall be substituted, namely:-

“All those users abstracting ground water and using it for supply as bulk water supplies through private tankers shall mandatorily seek No Objection Certificate for ground water abstraction as per Guidelines for Bulk water suppliers as issued and updated by CGWA from time to time.”.

10. In the paragraph 7.0, sub para 3, the following shall be substituted, namely:-

“Abstraction of saline ground water shall be according to the Guidelines for Saline Ground Water Abstraction as issued and updated by CGWA from time to time.”.

11. In the paragraph 8.0,

In the sub para 2, the following shall be substituted, namely:-

“Projects falling within 500 m from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authority/ State Authority or any other appropriate local government authority to establish their projects in the area.”.

12. In the paragraph 9.0:-

(i). for clause (i), the following clause shall be substituted, namely:-

“(i). Installation of tamper proof digital water flow meter/ Pre Paid Meter (s) (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.

In case the ground water extraction is from multiple bore/tube wells within the same premises, tamper-proof digital water flow meter(s)/Pre Paid Meter (s) with telemetry can be installed at common outlet point(s).”.

(ii). for clause (iv), the following clause shall be substituted, namely:-

“iv. Proponents shall pay ground water abstraction/ restoration charges based on quantum of ground water extraction as applicable as per the rates given in Section 5.”.

(iii). for clause (v), the following clause shall be substituted, namely:-

“v. Purpose-built observation wells (piezometers) for ground water level monitoring shall be installed as per Section 14. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.”.

(iv). for clause ix, the following clause shall be substituted, namely:-

“ix. In case of change of ownership, new owner of the premises will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.”.

13. In the paragraph 14.0,

(i). for sub para 1, the following shall be substituted, namely:-

“In other than industrial areas as mentioned hereafter, all the project proponents (drawing ground water more than 100 m<sup>3</sup> /day of ground water for Hard rock aquifer type and more than 500 m<sup>3</sup> /day of ground water for Alluvium aquifer type have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Further, in industrial areas (as designated or notified by Central/State Government), Central Ground Water Board (CGWB) shall construct need-based piezometers as per local hydro-geological conditions and further monitor water levels. Such a mechanism of compliance conditions has been made to ensure regular monitoring of ground water level in the project area. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.”.

(ii). for Table 14.1, the following Table shall be substituted, namely:-

<b>Table 14.1 No. of Piezometers with Digital Water Level Recorder (DWLR) and telemetry to be constructed &amp; Type of Water Level Monitoring Mechanism</b>		
Sl. No.	Quantum of Ground water withdrawal (cum/day)	No. of piezometer(s) (with DWLR and telemetry required)
1.	0-100	0
2.	>100 (Hard rock aquifer type in other than industrial areas)	1
3.	>500 (Alluvium aquifer type in other than industrial areas)	1

14. In the paragraph 16.0, in the Table 16.1,

(i). Serial no. 2, i.e. “Non disclosure/ construction of additional groundwater abstraction structures

a) Non-functional Structures.

b) Defunct/Abandoned

Note: Given rates are for unit non-functional/ defunct/ abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty”,

shall be substituted with

“Non disclosure/ construction of additional groundwater abstraction structures

a) Functional / Non-functional Structures.

b) Defunct / Abandoned

Note: Given rates are for unit Functional/non-functional/ defunct/ abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.”

(ii). under the serial no. 7, for the words, “Non maintenance of Recharge structures”, the words “Non maintenance of water conservation structures/ recharge structures” shall be substituted.

(iii). in the paragraph 16.0, the sub para 2 shall be substituted, namely:-

“Application fee for fresh/ renewal of NOC shall be charged as per the rates prescribed by CGWA from time to time and intimated through the official web portal. Fee shall also be payable for correction/ modification in the existing issued No Objection Certificate letter.”.

(iv). in the Table 16.2,

- i. under the heading/heading of the table, for the words “Proposed Charges” the words “Charges” shall be substituted.
- ii. the serial no. 1 ( i.e the words " Change in recharge quantum including applicable charges" ) shall be deleted.

15. In the Annexure II, for bullet point 1, the following bullet point shall be substituted, namely:-

“The piezometer is to be installed / constructed at the minimum distance of 15 m if the aquifer tapped is hard rock and 50 m if the aquifer is alluvium from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about four inches to six inches.”.

16. In the said guidelines, **Annexure VI** shall be substituted as given hereafter:

“Annexure VI

**Indicative list of location specific Infrastructure Projects**

Sl. No.	Infrastructure Projects
1.	Special Economic Zone
2.	Metro Station/Railway Station & Bus Depot
3.	Airport, Seaport, Logistics, Cargo & Warehouse
4.	Highway Infrastructure
5.	Fire station
6.	Hospitals & Nursing Homes
7.	Educational Institutions including schools, colleges, universities, coaching institutes, Training Centres/ Skill development centres

**Note:-** The requirement of NOC for Groundwater use may include the water requirement for drinking water/domestic uses also.

17. In the said guidelines, **Annexure VIII** shall be substituted as given hereafter:

“Annexure VIII

**List of States/Union territories where ground water extraction is being regulated by Central Ground Water Authority**

1.	Andaman & Nicobar
2.	Assam
3.	Arunachal Pradesh
4.	Bihar
5.	Chhattisgarh
6.	Dadra and Nagar Haveli and Daman & Diu
7.	Gujarat
8.	Jharkhand
9.	Madhya Pradesh
10.	Maharashtra

11.	Manipur
12.	Meghalaya
13.	Mizoram
14.	Nagaland
15.	Odisha
16.	Rajasthan
17.	Sikkim
18.	Tripura
19.	Uttarakhand

**Note:** The above list is dynamic in nature and any addition/deletion in this regard shall be communicated to the States/UTs, project proponents including industries by CGWA through its official web portal.”

**18.** In the **Annexure IX (Glossary of technical terms used)**, under the serial no. 17, for the words “Drinking and domestic use: Besides drinking & domestic use of households, this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.”, the words, “**Drinking and domestic use:** Water required for daily household activities including hygienic purposes, such as cooking food, bathing, cleaning / washing, sanitation etc. Besides drinking & domestic use of households this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.” shall be substituted.”

**19.** In the **Annexure X**, under the heading, for the words “Annual water audits by the industries (Source-CII)”, the words, “Water audits by the industries” shall be substituted. ”

[F. No. 23014/29/2021-Coordination Section- Part(2)]

ASHISH KUMAR, Director

**Note:** he ‘Guidelines to control and regulate ground water extraction in India’ were published in Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide S.O. 3289 (E) dated 24<sup>th</sup> September, 2020.

**Minutes of the meeting held under the Chairmanship of JS (Admin, IC & GW), DoWR, RD & GR, Ministry of Jal Shakti on 11.04.2023 at 10.30 AM in reference to the ORDER passed by Hon'ble NGT, New Delhi in Original Application No. 94/2021 (Haider Ali vs. Union of India and Ors.).**

A Meeting under the Chairmanship of JS (Admin, IC & GW), DoWR, RD & GR, Ministry of Jal Shakti was held on 11.04.2023 at 10.30 AM in compliance to the directions passed by Hon'ble NGT, New Delhi in Original Application No. 94/2021 (Haider Ali vs. Union of India and Ors.). The list of the participants is attached at Annexure.

**2 The important Points discussed during the meeting are as follows:-**

- i. Location specific infrastructure projects in respect of OE areas have been specified in the Amendment Notification dated 29.03.2023, wherein Stadiums are not included.
- ii. MoYAS informed that 90% of the stadiums / sports complexes do not come under the purview of MoYAS.
- iii. The models of treated water supply used in Noida Golf Course and Bangalore Chinnaswamy Stadium were highlighted and may be considered by other stadiums in the country for replication.

<b>Issues for consideration as suggested by Hon'ble NGT</b>	<b>Possible Action Points emerging from the Meeting</b>
<ol style="list-style-type: none"> <li>1. Prohibiting use of ground water for maintenance of the play grounds at-least during the time no match is being actually played and exploring utilization of STP treated water;</li> <li>2. Installation of effective RWH and water storage/recharging systems.</li> </ol>	<ul style="list-style-type: none"> <li>• CGWA guidelines already have provisions for seeking NOC for Stadiums/sports grounds etc for extraction of groundwater under Infrastructure category and this may be properly implemented.</li> <li>• Advisory may be issued to follow Urban RWH guidelines and CGWA regulation guidelines and to use STP treated water for maintenance of play ground after suitable treatment.</li> <li>• Actions already taken by CGWA on the matter may properly be monitored by CGWA and CPCB and corrective actions may be conveyed to all concerned.</li> <li>• A List of sport associations / federations / stadiums may be sought from MoYAS/SAI/BCCI and States.</li> <li>• Communications may be circulated to all concerned such as State Government (Secretary dealing Sports subject) and Cricket Associations on</li> </ul>

	installation of RWH, utilization of treated water and other related actions they are supposed to take, with a request to MoYAS for enforcement/issuing advisory and follow-up action.
<p>3. Laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms,</p> <p>4. Using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.</p>	<ul style="list-style-type: none"> <li>• Deliberations may be done on the requirement of environmental expert with the Sports bodies.</li> <li>• Engaging of specialist agency / CGWB team for inspections of stadiums and checking the compliance within regular time period (such as yearly basis) may be explored.</li> <li>• A meeting may be held with representatives from BCCI, SAI, MoEF&amp;CC, MoYAS, MoJS, CPCB and State Sports associations by CGWA to discuss points 3 and 4.</li> </ul>

The meeting ended with a vote of thanks to the Chair-person.

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### Annexure

#### **List of the participants**

##### **In-chair:**

**Shri Subodh Yadav, Joint Secretary(A,IC&GW), DoWR, RD & GR, MoJS**

- i. Shri Ashish Kumar, Director(GW), DoWR, RD&GR, MoJS
- ii. Shri Rajendra Kumar Sahu, US(GW), DoWR, RD&GR, MoJS
- iii. Shri Mukesh Maurya, SO(GW), DoWR, RD&GR, MoJS

##### **CGWA**

- i. Sh. A.K. Agrawal, Member Secretary, CGWA
- ii. Dr. Bhushan Lamsoge, Scientist E, CGWA
- iii. Dr. Vikas Ranjan, Scientist D, CGWA
- iv. Sh. Vinod Kumar Dhaundiyal, Administrator, CGWA
- v. Ms. Aditi Arora, YP, CGWA

##### **MoYAS**

Shri Vimal Anand, Director (SP-V, SP-CDN), Department of Sports, MoYAS

##### **CPCB**

Shri Vishal Gandhi, Sc-E, WQM-I, CPCB

**Government of India**  
**Ministry of Jal Shakti**  
**Department of Water Resources, River Development & Ganga Rejuvenation**  
**CENTRAL GROUND WATER AUTHORITY**  
18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011  
cgwa-noc.gov.in

**File No.** CGWA-21/31/2020-CGWA

**Date:** 25.04.2023

**Minutes of the Meeting under the Chairmanship of Chairman, Central Ground Water Authority on 19.04.2023 at 2.30 PM in reference to the ORDER passed by Hon'ble NGT, New Delhi in M.A. No. 16/2023 in Original Application No. 94/2021 (Haider Ali vs. Union of India and Ors.)**

In pursuance to the decision taken in the meeting held under the Chairmanship of JS (Admin, IC & GW), DoWR, RD &GR, Ministry of Jal Shakti held on 11.04.2023 to discuss ATR on Order dated 15.04.2021 in O.A. No. 94/2021 and Order dated 28.03.2023 in M.A. No. 16/2023 (Haider Ali vs. Union of India and Ors), passed by Hon'ble NGT Delhi, a meeting was convened in hybrid mode under the chairmanship of the Chairman, Central Ground Water Authority on 19.04.2023 at 2.30 P.M. with Ministry of Youth Affairs and Sports (**MoYAS**), Sports Authority of India (**SAI**) and Board of Control for Cricket in India (**BCCI**) to discuss the way forward for actions envisaged in the above orders. List of participants is enclosed as **Annexure-I**. There was **no** representative from MoYAS.

**The important Points discussed during the meeting are as follows:-**

1. Shri Abhinav Mukerji, Advocate from BCCI informed that -:
  - BCCI is an association of associations and the stadiums/ cricket playgrounds are either owned or on lease by state cricket associations and the controlling Ministry is MoYAS (Ministry of Youth Affairs and Sports). He informed that they do not have control over engagement of environmental expert and neither on the source of water supply in any of the stadiums. He further informed that they are non-profit earning organization as all the profits are used for giving funds to the state cricket associations and do not organize any sports events and the same is done by state cricket associations.
  - As regard to CSR initiatives like promotion of environmental protection during big sport events, it was informed that such initiatives have not been taken by BCCI so far. However, BCCI is engaged in other CSR initiatives on other social aspects.
2. Col. Yadvinder Singh, Director (Infra), Sports Authority of India (SAI), informed that SAI has control only over 5 stadiums in Delhi.
3. Shri Sunil Kumar, Chairman, CGWA was of view that since MoYAS is the overall controlling ministry at central level in respect of all sport related activities/ infrastructure, it should get actively involved in taking necessary actions to ensure the compliance of NGT Orders with respect to giving directions to the concerned.

In view of above, a meeting may be held at appropriate level with higher officials of MoYAS and representative(s) of BCCI having authority to take decision for deciding further course of action.

The meeting ended with a vote of thanks to the Chair-person.

\*\*\*\*\*

## Annexure

### **List of the participants**

#### **In-chair:**

**Shri Sunil Kumar, Chairman, Central Ground Water Authority**

#### **CGWA**

1. Sh. Ashok Patre, Scientist E, CGWA
2. Dr. Vikas Ranjan, Scientist D, CGWA
3. Sh. Vinod Kumar Dhaundiyal, Administrator, CGWA
4. Ms. Aditi Arora, YP, CGWA

#### **SAI**

Col. Yadvinder Singh, Director (Infra), Sports Authority of India.

#### **BCCI (through VC)**

1. Mr. Sumeet Mallapurkar, Assistant Manager
2. Advocate Abhinav Mukerji

File no: -CGWA-21/31/2020-CGWA - 235  
Government of India,  
Ministry of Jal Shakti,  
Central Ground Water Authority  
18/11, Jamnagar House  
Mansingh Road, New Delhi – 110011  
E-mail: cgwa@nic.in  
Date – 02.05.2023

To,

The Additional Chief Secretary/ Principal Secretary/ Secretary  
Water Resources Department/ Ground Water/PWD/PHE  
(As per the list attached)

**Subject – Compliance of Hon’ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon’ble NGT, wherein the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised. The Hon’ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

It is to bring to your kind notice that Ministry of Jal Shakti has issued ‘Guidelines to control and regulate groundwater extraction in India’ vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

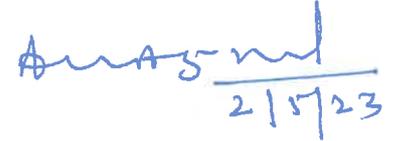
Furthermore, Department of Water Resources, RD & GR, Ministry of Jal Shakti has also issued advisory to all States vide letter No. T-81011/77/2021 - GW Section-MOWR, dated 31.03.2023 along with BIS Standards for Roof Top RWH system and SoP with Do’s and Dont’s which may be suitably consulted and adhered to (copies enclosed).

In view of the above, it is requested to kindly ensure the implementation of MoJS Guidelines in coordination with the Sports Department of the State Government. Your kind intervention is also solicited in the matter for issuing suitable directions to the concerned authorities / departments for immediate action to implement the scheme of

artificial recharge of ground water / rain water harvesting and using of STP treated water in all stadiums. Action taken may please be communicated by 30.06.2023 for submission to Hon'ble NGT before the next hearing scheduled on 10.08.2023.

Yours sincerely,

Encl: as above



A.K. Agrawal  
21/5/23

(A.K. Agrawal)  
Member Secretary

**Copy to:**

1. All Regional Directors, CGWB.
2. The Director (GW), DoWR, RD & GR, MoJS – dirgw-mowr@nic.in



(A.K. Agrawal)  
Member Secretary

File no: -CGWA-21/31/2020-CGWA - 25314  
 Government of India,  
 Ministry of Jal Shakti,  
 Central Ground Water Authority  
 18/11, Jamnagar House  
 Mansingh Road, New Delhi – 110011  
 E-mail: cgwa@nic.in  
 Date – 02.05.2023

To

1. Sh. Vimal Anand,  
 Director, Dept. of Sports,  
 Ministry of Youth Affairs and Sports.
2. Col. Yadvinder Singh,  
 Director (Infra),  
 Sports Authority of India
3. Sh Hemang Amin  
 Chief Executive Office, BCCI

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised.** The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

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**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

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Furthermore, Department of Water Resources, RD & GR, Ministry of Jal Shakti has also issued advisory to all States vide letter No. T-81011/77/2021 - GW Section-MOWR, dated 31.03.2023 along with BIS Standards for Roof Top RWH system and

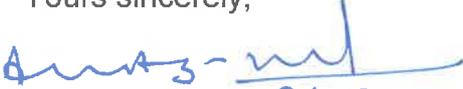
SoP with Do's and Dont's which may be suitably consulted and adhered to (copies enclosed).

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In view of the above, it is requested to kindly ensure the implementation of MoJS Guidelines in coordination with the Sports Department of the State Government. Your kind intervention is also solicited in the matter for issuing suitable directions to the concerned authorities / departments for immediate action to implement the scheme of artificial recharge of ground water / rain water harvesting and using of STP treated water in all stadiums. Action taken may please be communicated by 30.06.2023 for submission to Hon'ble NGT before the next hearing scheduled on 10.08.2023.

Encl: as above

Yours sincerely,

  
7/7/23

(A.K. Agrawal)  
Member Secretary

**Copy to:**

1. All Regional Directors, CGWB.
2. The Director (GW), DoWR, RD & GR, MoJS – dirgw-mowr@nic.in

  
(A.K. Agrawal)  
Member Secretary

Date: 02.05.2023

ORDER

**Subject: – Compliance of Hon’ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. - reg.**

Whereas the Central Government constituted the Central Ground Water Authority (hereinafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued ‘Guidelines to control and regulate ground water extraction in India’ vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **“All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.”**

And whereas Hon’ble National Green Tribunal, New Delhi vide Order dated 25.02.2022 in O.A. No. 69/2020 (Sushil Bhatt vs. Moon Beverages Ltd. & Ors.) and Appeal No. 45/2018 (Devidas Khatri vs. Union of India & Ors.) has held under Para 107 that *“All Provincial enactments, relating to ground water, therefore, would have to subserve the Guidelines issued by CGWA since these guidelines are referable to Section 5 read with Section 3(2) of EP Act, 1986.”*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon’ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon’ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

Your kind attention is also invited to advisory issued by Department of Water Resources, RD & GR, Ministry of Jal Shakti to all States vide letter No. T-81011/77/2021 - GW Section-MOWR, dated 31.03.2023 along with BIS Standards for Roof Top RWH system and SoP with Do's and Dont's (copies enclosed)

**Now therefore**, in view of the above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986, the authority hereby directs you to ensure the implementation of MoJS Guidelines in coordination with the Sports Department of the State Government. Suitable directions may kindly be issued to the concerned authorities / departments for immediate action to implement the scheme of artificial recharge of ground water / rain water harvesting and using of STP treated water in all stadiums under intimation to CGWA and DoWR, RD & GR, Ministry of Jal Shakti.

Encl: as above

  
(A.K. Agrawal) 7/7/23  
Member Secretary

**Distribution:**

1. All State/UT Ground Water Authorities- for necessary action.
2. All Regional Directors, CGWB - Copy for information and necessary action.
3. The Director (GW), DoWR, RD & GR, MoJS, Sharam Shakti Bhawan, New Delhi- copy for information.

**Minutes of the Meeting held ON 02.6.2023 under the Chairmanship of Secretary, DoWR on ATR in Hon'ble NGT Matter – OA No. 94/2021 and MA 18/2023 (Haider Ali vs UoI and Ors)**

A meeting in hybrid mode was held ON 02.6.2023 under the chairmanship of the Secretary, DoWR, RD&GR, MoJS in the Conference Room of Ministry of Jal Shakti for appraisal of progress made in implementation of directives of Hon'ble NGT in **Original Application (OA No. 94/2021 (Haider Ali Vs UoI & Ors) and subsequent MA No. 18/2023**. The meeting was attended by representatives from MoH&UA, CPCB, MoYA&S (Department of Sports), SAI, NMCG, DoWR and CGWA. The representatives of BCCI attended the meeting online. List of the participants is annexed.

2. At the outset, the Joint Secretary(A,IC&GW), DoWR, RD & GR, MoJS welcomed all the participants and briefed about the Hon'ble NGT directives in the matter regarding installation of RWH system and use of treated water in cricket stadiums. He informed that the grievance in this application is against the use of ground water for maintenance of Cricket play grounds without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water. ***The applicant has, in particular, raised the issue of Indian Premium League (IPL) cricket matches, organized by Board of Control for Cricket in India (BCCI) for commercial and entertainment purposes, without concern for water conservation.***

3. CGWA informed that **four meetings have already been convened at various levels** with the representatives of Ministry of Youth Affairs and Sports (**MoYAS**), Sports Authority of India (**SAI**), Central Pollution Control Board (**CPCB**) and Board of Control for Cricket in India (**BCCI**) to discuss the compliance and implementation of Hon'ble NGT directives. It was also apprised that **BCCI** expressed its inability to implement or enforce the directives explaining that State Cricket Associations are not under its control.

4. The Member (CGWA) made a presentation on outcome of deliberations of meetings with MoYAS, SAI, CPCB and BCCI. It was informed that Public Notice had been issued by CGWA on 07.06.2021, directing all stadiums/playgrounds to install RWH system. In addition, MoYAS/SAI and BCCI were requested to direct the concerned to ensure compliance of directions in Public Notice. Further, MoJS guidelines and amendments thereof, along with DoWR advisory regarding RWH have been circulated to MoYAS, SAI, BCCI, Concerned Principal Secretaries / SGWAs and State Cricket Associations (as per list provided by BCCI). After apprising about the progress in the matter thus far, the Member (CGWA) requested for further directions from the Secretary, DOWR, RD &GR, MoJS, GoI.

5. The Secretary, DOWR, RD &GR sought opinion of representatives of MoHUA, NMCG, CPCB, MoYAS and SAI in the matter.
6. Ms. D. Thara, Addl Secy, **MoHUA** informed that as per MoHUA norms, construction of RWH structures in stadiums is mandatory. It has been suggested that cities and stadiums may be identified and respective State Governments may be directed to ensure compliance of MoHUA norms related to construction of RWH structures by stadiums.
7. Shri Kunal, Joint Secretary, **Department of Sports** informed that the Department of Sports has administrative control over 5 stadiums in Delhi. The stadiums have been constructed by CPWD, following all norms and have RWH system installed in all of them.
8. Lt Col Yadvinder Singh, Director, **Sports Authority of India** informed that treated water is available in Indira Gandhi Stadium and possibility to procure treated water for remaining four stadiums is being explored. It was also informed that in Jawahar Lal Nehru Stadium, activities are held, approximately, for 20 days in a year. Use of STP might not be feasible as cricket matches are not organized regularly. The stadiums have limited arrangements for underground storage. As regard to BCCI, it was informed that BCCI is a separate entity and is not under control of SAI.
9. Shri DP Mathuria, Executive Director, **NMCG** suggested that stadiums may tap sewage from main sewer running through the city and use the treated water by installing small portable package type sewage treatment plant for the purpose.
10. Shri Vishal Gandhi, Addl Director, **CPCB** suggested that directions may be issued to defaulting stadiums under Section 5 of Environment (Protection) Act, 1986.
11. Manager (Legal) the representative from BCCI (joined through VC), informed that a list of 26 stadiums, hosting IPL and international matches has been shared with CGWA. Out of these, there are 10 stadiums where RWH system has been installed, or is under installation. BCCI further informed that they are in touch with State Cricket Associations and would submit ATR by 30<sup>th</sup> June, 2023. Regarding environment protection initiatives, BCCI informed that for each dot ball during IPL play-offs, there is provision for plantation of 500 saplings. There were 250 dot balls during 4 play-off matches during IPL, 2023 and thus 1,25,000 saplings have been planted.
12. Secretary, DOWR, RD &GR expressed his displeasure overpresence of only Manager (Legal), BCCI reflecting inadequate response of BCCI on such a vital matter. He expected concerned officials responsible for implementation in BCCI to attend the meeting, who could have taken decisions and acted

accordingly. He further stated that BCCI cannot shrug off its responsibility on the ground that they are a separate entity from State Cricket Associations, because BCCI has a working relationship with State Cricket Associations. He further added that the BCCI has also a responsibility towards conserving/preserving the environment. He directed Manager (Legal) that in the next meeting sufficiently senior authority who could take decision should join the meeting with the compliance report. Shri Gaurav Saxena, Manager (Operations), BCCI assured to comply with directions.

**13. The Secretary, DoWR advised that the following actions may be taken up immediately:-**

**(i)** Inspections of listed stadiums may be carried out by CGWA/SGWA/CPCB/SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.

**(Action: CGWA/CPCB)**

**(ii)** SAI may review possibility of expanding capacity of underground tanks in Stadiums of Delhi under its control.

**(Action: MoSYA/SAI)**

**(iii)** BCCI may ensure that MoHUA and CGWA guidelines are being followed by State Cricket Associations where the IPL is organised. For this purpose, BCCI may coordinate with State Cricket Associations by holding regular review meetings for monitoring their implementation.

**(Action: BCCI)**

**(iv)** Rain water storage arrangements must be made in stadiums and the use of ground water/ fresh water must be avoided for playground/ greenbelt maintenance. A plan may be developed for using sewage water, tapping nearby sewer line and using available techniques for treatment, reducing groundwater usage etc for stadiums.

**(Action: BCCI)**

**(v)** Qualified environmental expert may be engaged by State Cricket Associations on part-time basis/need basis for environmental assessment and BCCI should supervise/monitor the same. Water audit of the stadiums should be carried out every two years.

**(Action: BCCI)**

**(vi)** Campaign about water conservation may be made during mega sports events.

**(Action: BCCI)**

14. The Secretary, D/OWR, RD &GR concluded the meeting, with direction to hold next review meeting in the next month to review the progress of compliance of the Hon'ble NGT's directions.

The meeting ended with a vote of thanks to the Chairperson.

\*\*\*\*\*

**Annex****LIST OF ATTENDEES****In-chair: Shri Pankaj Kumar, Secretary, DoWR, RD & GR, MoJS****DoWR, MoJS**

1. Shri Subodh Yadav, Joint Secretary (A, IC & GW), DoWR
2. Shri Ashish Kumar, Director, DoWR
3. Shri Vinayak Bhat, Director, DoWR
4. Shri Madhukar Singh, Scientist C & TS to JS, DoWR
5. Shri Rajendra Kumar Sahu, Under Secretary(GW), DoWR
6. Shri Mukesh Maurya, SO, GW Desk, DoWR
7. Shri Jaiprakash Yadav, ASO, GW Desk, DoWR

**CGWA**

8. Shri Sunil Kumar, Chairman, CGWA
9. Shri A K Agrawal, Member, CGWA, New Delhi
10. Dr Vikas Ranjan, Scientist D, CGWA, New Delhi
11. Shri V K Dhaundiyal, Administrator
12. Ms Aditi Arora, YP (Legal)

**MoHUA**

13. Ms D. Thara, Additional Secretary, MoHUA

**MoYAS**

14. Shri Kunal, Joint Secretary, Department of Sports

**Sports Authority of India**

15. Lt Col Yadvinder Singh, Director, SAI

**NMCG**

16. Shri D P Mathuria, Executive Director, NMCG

**CPCB**

17. Shri Vishal Gandhi, Additional Director, CPCB

**BCCI**

18. Shri Gaurav Saxena, Manager (Operations)

I/84751/2023

- 19. Manager (Legal-1)
- 20. Manager (Legal-2)

**STATUS/ OBSERVATIONS FOUND DURING THE INSPECTION OF 26 STADIUMS**

S.No.	Name of State	Name of the City	Name the Stadium	BW/ TW (using GW) 7	NOC from CGWA/ SGWA 10	Treated Water Available 12	STP installed 13	RWH System installed 15	RWH Structures 16
<b>STATES REGULATED BY CGWA</b>									
1	Assam	Guwahati	ACA Stadium, Barsapara	Yes	No	No	No	Under installation/ proposed	NA
2	Gujarat	Ahmedabad	Narendra Modi Stadium Ground	Yes	No	Yes	Yes	Yes	Rainwater storage tank and Recharge well
3	Gujarat	Rajkot	Saurashtra Cricket Association Stadium	Yes	No	No	No	Yes	Storage and recharge
4	Chhattisgarh	Raipur	Shaheed Veer Narayan Singh International Stadium	Yes	No	No	No	No	NA
5	Jharkhand	Ranchi	JSCA International Stadium Complex	Yes	No	No	Yes	Yes	Recharge pits
6	Maharashtra	Nagpur	VCA Stadium, Civil Lines	Yes	Yes	No	No	Yes	---
7	Maharashtra	Pune	MCA Cricket Stadium, Gahunje	No		No	No	Yes	Storage tank
8	Maharashtra	Nagpur	Vidarbha Cricket Association Stadium, Jamtha	Yes	Yes	Yes	Yes	No	NA
9	Rajasthan	Jaipur	Sawai Mansingh Stadium	Yes	No	No	No	No	NA
10	Madhya Pradesh	Indore	Holkar Stadium	Yes	No	No	No	Yes	Recharge structures
11	Maharashtra	Pune	Dr DY Patil Stadium	Yes	No	No	No	Yes	Recharge Pits
12	Maharashtra	Pune	Brabourne Stadium	Yes	No	No	No	No	NA
13	Maharashtra	Mumbai	Wankhede Stadium	No		Yes	Yes	Yes	Recharge pits
14	Odisha	Cuttack	Barabati Stadium	Yes, 4 numbers	No	No	No	No	

S.No.	Name of State	Name of the City	Name the Stadium	BW/ TW (using GW)	NOC from CGWA/ SGWA	Treated Water Available	STP installed	RWH System installed	RWH Structures
<b>STATES NOT REGULATED BY CGWA</b>									
1	Andhra Pradesh	Vizag	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium	Yes	No	No	No	No	NA
2	Kerala	Trivandrum	Sports Hub International Cricket stadium	Yes	No	Yes	Yes	Under installation/ proposed	Not available
3	Himachal Pradesh	Dharamsala	Himachal Pradesh Cricket Association Stadium	Yes	No	No	No	No	Not Applicable
4	Haryana	Lahli	Chaudhry Bansilal Cricket Stadium	Yes	No	No	No	Yes	NA only design are available
5	Punjab	Mohali	IS Bindra Cricket Stadium, PCA	Yes, 2 tubewells	Yes	No	No	Under installation/ proposed	NA
6	West Bengal	Kolkata	Eden Gardens	Yes	No	No	No	No	NA
7	Karnataka	Bangalore	M.Chinnaswamy Stadium	Yes	Yes	Yes	Yes	Yes	Rainwater storage tank and Recharge pits
8	Uttar Pradesh	Kanpur	Green Park Stadium	Yes	No	No	No	Yes	Not Provided
9	Uttar Pradesh	Lucknow	Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium	Yes	No	No	No	Yes	Not Provided
10	Tamil Nadu	Chennai	M A Chidambaram Stadium	Yes	No	No	Under installation/ proposed	No	NA
11	Telangana	Hyderabad	Rajiv Gandhi International Stadium	Yes	No	No	No	Yes	Rainwater storage tank
12	Delhi	New Delhi	Arun Jaitley Stadium	Yes	No	No	No	Yes	Recharge structures



June 30, 2023

Government of India,  
Ministry of Jal Shakti,  
Central Ground Water Authority,  
18/11, Jamnagar House,  
Mansingh Road, New Delhi-110011.

**Kind Attn:** A.K Agrawal.

**Sub:** Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A.NO.94/2021) w.r.t construction/installation of appropriate mechanism for artificial recharge of ground water/rain water harvesting in stadiums, cricket grounds etc.-reg.

**Ref:** Letter dated May 02, 2023 having file number CGWA-21/31/2020-CGWA-233 ("Letter").

Dear Sir,

We refer to your captioned Letter.

At the outset, we reiterate that, BCCI is a society formed and registered under the Tamil Nadu Societies Registration Act, 1975 for the promotion and development of cricket in India. The BCCI has several state cricket associations as its members, who are separate and distinct entities. It is stated that BCCI does not own any stadium and the stadiums are generally owned or managed by the respective state cricket associations.

We state that BCCI has issued communication dated June 23, 2023 to all its state cricket associations forwarding all the guidelines forwarded by you *vide* your Letter. Further, BCCI has again requested all the state cricket associations to submit to the BCCI action taken

1 | Page



report for implementation of the appropriate mechanism for water preservation, in the stadiums managed/owned by state cricket associations, in compliance of the NGT order.

We also state that pursuant to the NGT orders, BCCI has been issuing communications to its state cricket associations from time to time regarding the compliance of the said orders and submission of action taken reports on the implementation of the mechanism of artificial recharge of ground water/rain-water harvesting in all stadiums owned or managed by the state associations. BCCI had *vide* its letters dated March 10, 2023 and March 30, 2023, already informed you the status of implementation of the 10 (Ten) state cricket associations. BCCI's letters dated March 10, 2023 and March 30, 2023 are enclosed (without annexures) herewith for your reference.

We request you to take the aforesaid on record. BCCI shall provide further information on the implementation of the relevant mechanism, upon receipt of the same, from its state cricket associations.

Yours Sincerely,

Hemang Amin

Chief Executive Officer (Interim), BCCI



## Summary of replies to show cause notices

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SN	Name of the State Cricket Association	No. of Stadiums owned or governed	State	Regulated by	Date of SCN issued	Reply received from State Cricket Association	Remarks/Comments of CGWA on the reply of State Cricket Associations
1	Andhra Cricket Association	1 (Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium)	Vizag, Andhra Pradesh	State	27-Jun-23	<ul style="list-style-type: none"> <li>Average annual number International/ IPL match days is 11.</li> <li>Permission for borewells are not traceable as these were installed more than a decade ago.</li> <li>Shall try to obtain permission, stating the ground realities.</li> <li>During match days drinking water is purchased and supplied to spectators.</li> <li>RWH system is under installation and is expected to be completed by 10.07.2023.</li> <li>No STP due to very low sewage generation.</li> </ul>	Stadium must obtain NOC from SGWA at the earliest
2	Assam Cricket Association	1 (ACA Stadium, Barsapara)	Guwahati, Assam	CGWA	27-Jun-23	Assam Cricket Association has started with the procedure of filling up the NOC form for abstraction of ground water. However, due to certain technical reason the same could not be successfully submitted and has been already reported to CGWA Authority via email. The ACA Authority was not aware of the procedures and during inspection of the stadium by CGWA Officials when it was brought to notice, Assam Cricket Association have immediately started to comply with all the instructions.	
3	Chhattisgarh State Cricket Sangh	1 (Shaheed Veer Narayan Singh International Stadium)	Raipur, Chhattisgarh	CGWA	27-Jun-23	Not received	
4	Cricket Association of Bengal	1 (Eden Gardens)	Kolkata, West Bengal	State	27-Jun-23	Not received	
5	Delhi And District Cricket Association	1 (Arun Jaitley Stadium)	New Delhi	State	27-Jun-23	Extension of 15 days time is sought for reply	
6	Gujarat Cricket Association	1 (Narendra Modi Stadium)	Ahmedabad, Gujarat	CGWA	27-Jun-23	<ul style="list-style-type: none"> <li>Using water connection from Ahmedabad Municipal Corporation (AMC).</li> <li>2 Nos TWs in the premises are not operational. TWs are sealed (photos provided).</li> <li>STP has been installed. Installation work of sewage line receivable from Ahmedabad Municipal Corporation is pending.</li> </ul>	
7	Haryana Cricket Association	1 (Ch. Bansi Lal Cricket Stadium)	Lahli, Haryana	State	27-Jun-23	<ul style="list-style-type: none"> <li>Sports stadiums were not covered under guidelines dated 24.09.2020. Though it has come under the Amendment dated 29.03.2023 but the same Amendment excludes Haryana. Thus Show Cause</li> </ul>	Any public infrastructural facility, if using groundwater, has to obtain NOC.

						<ul style="list-style-type: none"> <li>Notice ought to be withdrawn.</li> <li>Application for grant of NOC has been filed.</li> </ul>	
8	Himachal Pradesh Cricket Association	1 (Himachal Pradesh Cricket Association Stadium)	Dharamshala, Himachal	State	27-Jun-23	<ul style="list-style-type: none"> <li>Has appointed consultant to guide for installation of RWH system and using the stored water for irrigation</li> <li>Due to heavy rains, road connectivity is disrupted and underground connectivity of water lines will be delayed.</li> <li>Have assured to comply with directions of 2<sup>nd</sup> June 2023 meeting and have sought 3 months time to demonstrate commitment</li> </ul>	<ul style="list-style-type: none"> <li>No mention of NOC for groundwater</li> </ul>
9	Hyderabad Cricket Association	1 (Rajeev Gandhi International Stadium)	Hyderabad, Telangana	State	27-Jun-23	<ul style="list-style-type: none"> <li>After the inspection, have applied to Director of Ground Water, Government of Telangana for issue of NOC.</li> <li>Non obtaining of NOC is inadvertent due to frequent change of administrators and lack of awareness and not done willfully.</li> </ul>	
10	Jharkhand State Cricket Association	1 (JSCA International Stadium Complex)	Ranchi, Jharkhand	CGWA	27-Jun-23	<ul style="list-style-type: none"> <li>Stadium was constructed during 2013-18. BWs were drilled but failed.</li> <li>Presently water supply is from Jharkhand State.</li> <li>RWH system has been installed with recharge bore.</li> <li>Depth of recharge bore is 100 ft (≈30m), there is hardly yield from it.</li> <li>If NOC is required for recharge bore, same will be obtained.</li> </ul>	<ul style="list-style-type: none"> <li>During inspection, 1 BW was found fitted with 3HP pump. In addition, 2 open wells of ≈10m depth also existed.</li> <li>Statement regarding yield from recharge bore indicates that the BW is being used to extract groundwater.</li> </ul>
11	Karnataka state Cricket Association	1 (M. Chinnaswamy Stadium)	Bangalore, Karnataka	State		NA	No Show Cause served. NOC Copy received.
12	Kerala Cricket Association	1 (Sports Hub International Cricket Stadium)	Trivandrum, Kerala	State	27-Jun-23	Extension of 30 days time is sought by UPCA for reply	
13	Madhya Pradesh Cricket Association	1 (Holkar Stadium)	Indore, MP	CGWA	27-Jun-23	<ul style="list-style-type: none"> <li>Not frequent international/ IPL matches. Only 28 matches in past 18 years.</li> <li>During matches, increased demand of potable water is sourced externally.</li> <li>Requirement of water for irrigation is relatively very less during October-March. Due to clay soil, focus is more on controlling the irrigation to avoid water logging.</li> <li>Out of 5 TWs in premises, 4 are used in cyclic manner and one is not in use.</li> <li>Till the time of inspection, under impression that ground maintenance is akin to agriculture activity and hence does not require NOC.</li> <li>Not sure whether NOC is applicable as groundwater is not being used on regular basis.</li> <li>RWH system has been existing since 2006.</li> <li>No STP due to lack of continuous sewage generation.</li> </ul>	<ul style="list-style-type: none"> <li>Ground maintenance is not akin to agriculture activity. Hence, NOC from CGWA is required, even if groundwater is not used regularly.</li> <li>NOC may be obtained for required number of days</li> </ul>

14	Maharashtra Cricket Association	1 (MCA Cricket Stadium, Gahunje)	Pune, Maharashtra	CGWA		NA	No Show Cause served as no use of ground water
15	Cricket Club of India (Private Body)	1 (Brabourne Stadium)	Mumbai, Maharashtra	CGWA	27-Jun-23	<ul style="list-style-type: none"> <li>• Proper authorization of one BW from MCGM- PHED.</li> <li>• Quality of water is non-potable and is used only for nursery during non-monsoon period.</li> <li>• CCI does not fall in any category as per MoJS guidelines date 24.09.2020. It is a sports club registered as Company limited by guarantee with no share capital with primary objective of promoting cricket and other sports.</li> <li>• CCI infrastructure was constructed in late 1930s. as per then prevalent norms. CCI is already in the process of exploring feasibility of RWH system and setting up STP, subject to approval of Municipal Corporation for such alteration and addition to the building complex.</li> <li>• A ring well has been set up at of the corners of ground that stores the GW seeping through the ground and same water is being recycled for watering purpose.</li> </ul>	<ul style="list-style-type: none"> <li>• Any public infrastructural facility, if using groundwater, has to obtain NOC from CGWA. Ground water regulation in Maharashtra is done by CGWA. MCGM is not authorized to accord permission for extracting groundwater.</li> <li>• Regarding recycling of water, usage of groundwater that has already seeped into aquifer cannot be termed as recycling.</li> </ul>
16	Mumbai Cricket Association	2 (Dr. DY Patil Stadium)	Mumbai, Maharashtra	CGWA	27-Jun-23	Not received	
17		(Wankhede Stadium)	Mumbai, Maharashtra	CGWA		NA	No Show Cause served as no use of ground water
18	Odisha Cricket Association	1 ( Barabati Stadium)	Cuttack, Odisha	CGWA	27-Jun-23	<ul style="list-style-type: none"> <li>• Stadium located closed to Mahanadi river bed with elevation below river's HFL.</li> <li>• Waterlogged area, RWH may not be necessary.</li> </ul>	<ul style="list-style-type: none"> <li>• No mention of NOC for groundwater extraction</li> </ul>
19	Punjab Cricket Association	1 (I.S. Bindra Cricket Association)	Mohali, Punjab	State		NA	No Show Cause served as it was submitted that stadium has NOC. However, no NOC received. Reminder sent to region.
20	Rajasthan Cricket Association	1 (Sawai Mansingh Stadium)	Jaipur, Rajasthan	CGWA	27-Jun-23	Not received	

21	Saurashtra Cricket Association	1 (Saurashtra Cricket Association Stadium)	Rajkot, Gujarat	CGWA	27-Jun-23	<ul style="list-style-type: none"> <li>• Not frequent international/ IPL matches. No IPL match since 2017. Total 10 IPL matches played in 2016 and 2017.</li> <li>• During matches, increased demand of potable water is sourced externally.</li> <li>• 2 wells were existing when land was purchased. One of the wells has been dry for many years and is used for RWH/ Recharge.</li> <li>• Till the time of inspection, under impression that ground maintenance is akin to agriculture activity and hence does not require NOC.</li> <li>• Guidance is requested regarding procedure to obtain NOC.</li> <li>• RWH system has been existing since 2016.</li> <li>• Post inspection, Rajkot Municipal has offered to supply treated sewage water from STP plant located 8 Km away and feasibility of same is being evaluated.</li> </ul>	NOC application and process is online. Stadium authorities may visit NOCAP web site <a href="http://cgwa.noc.gov.in">cgwa.noc.gov.in</a> for information and application.
22	Tamil Nadu Cricket Association	1 (M.A. Chidambaram Stadium)	Chennai, T.N.	State	27-Jun-23	<ul style="list-style-type: none"> <li>• Average 6-9 KLD is extracted from 2 open wells for domestic purposes.</li> <li>• Borewells are not utilized for regular usage</li> <li>• Water supply for greenbelt requirement (38 KLD) is from CMWSSB, both in event and non-event days.</li> <li>• During event days, increased drinking/ domestic demand (350-370 KLD) is provided by CMWSSB.</li> <li>• RWH system is installed</li> </ul>	<ul style="list-style-type: none"> <li>• Inspection team reported 4 borewells.</li> <li>• The stadium should obtain NOC from State Government, if rules require so</li> </ul>
23	Uttar Pradesh Cricket Association	2 (Green Park Stadium)	Kanpur, UP	State	27-Jun-23	Extension of 15 days time is sought by UPCA for reply	
24		(Sh. Atal Bihari Vajpayee Ekana Stadium)	Lucknow, UP	State	27-Jun-23	<ul style="list-style-type: none"> <li>• Stadium set up in PPP model.</li> <li>• The company, M/s Ekana Sprotz City Pvt Ltd, running the stadium is registered as Micro enterprise and claims that GW extraction is less than 10 KLD and hence, is exempted from NOC.</li> <li>• RWH system is existing</li> </ul>	As per UP gazette notification dated 02.03.2021, Micro & Small enterprises extracting less than 10 KLD are exempted
25	Vidarbha Cricket Association	2 (VCA Stadium, Civil Lines)	Nagpur, Maharashtra	CGWA		NA	No Show Cause served. NOC Copy received.

26		VCA Stadium, Jamtha	Nagpur, Maharashtra	CGWA		NA	No Show Cause served. NOC Copy received.
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**By-Email****T-39011/3/2021-GW Section-MOWR**

भारत सरकार

**Government of India**

जल शक्ति मंत्रालय

**Ministry of Jal Shakti**

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

**D/o WR, RD & GR****(भूजल अनुभाग / Ground Water Section)**

\*\*\*\*

Shram Shakti Bhawan, Rafi Marg

New Delhi 02-08-2023

**MINUTES OF THE MEETING**

**Subject:- Minutes of the Meeting held on 17.07.2023 under the Chairmanship of Secretary, DoWR, RD & GR) to deliberate on the points/issues in the light of judgment by the Hon'ble NGT in the matter of O.A. No. 94/2021 (Sh Haider Ali Vs Uol & Ors).- reg.**

The undersigned is directed to enclose herewith the minutes of the meeting held under the Chairmanship of **Secretary, DoWR, RD& GR**, Ministry of Jal Shakti on **17.07.2023 at 4:30 PM** in the **Committee Room of this Department at Shram Shakti Bhawan**, Rafi Marg, New Delhi to deliberate on the points/issues in the light of judgment by Hon'ble NGT, Principal Bench, New Delhi in the matter of OA No. 94/2021 (Sh. Haider Ali Vs Uol & Ors).

**(Rajendra Kumar Sahu)**

Under Secretary to the Govt. of India

Ph: 011-23716928

Email: gwdesk-mowr@nic.in

To,

All the participants of the meeting.

Copy to :

PPS to Secretary, DoWR, RD&amp;GR, MoJS

PPS to JS(A, IC&amp;GW), DoWR, RD&amp;GR

PA to Director(GW-I) &amp; Director(GW-II)

**Minutes of the Meeting held on 17-07-2023 under the Chairmanship of Secretary, DoWR, RD & GR, Ministry of Jal Shakti on ATR in Hon'ble NGT Matter - OA No. 94/2021 and MA 18/2023 (Haider Ali vs UOI & Ors)**

A meeting was held in hybrid mode on 17-07-2023 under the chairmanship of the Secretary, DoWR, RD&GR, MoJS for appraisal of progress made in implementation of directives of Hon'ble NGT in **OA No. 94/2021** and subsequent **MA No. 18/2023**, in the matter of **Haider Ali Vs UOI and Ors**.

2. Meeting was attended by the representatives from MoH&UA, CPCB, MoYAS, SAI, DoWR, CGWA, BCCI and State Cricket Associations. Representatives of Haryana and Delhi Cricket Associations were present physically. Representatives of BCCI and other State Cricket Associations joined the meeting online. There was **no representation** from Shaheed Veer Narayan Singh International Stadium, **Raipur** (Chhattisgarh State Cricket Sangh). List of participants is enclosed as **Annexure-I**.

3. At the outset, the Chairman, CGWB welcomed all the participants and presented a brief introduction about the context of the meeting, citing Hon'ble NGT's directives in the matter of Haider Ali vs UOI and Ors (OA No. 94/2021 and MA No. 18/2023).

4. Chairman, CGWB made presentation on Action Taken Report on directives issued by the Secretary, DoWR, Ministry of Jal Shakti in the meeting held on 02-06-2023.

5. **BCCI** informed that the guidelines and necessary directions for water conservation have been issued to all cricket associations. Tree plantation has also been initiated by BCCI. It was also stated that no potable water is being used for ground maintenance in stadiums. Stadium accreditation is also being considered by National Cricket Academy, Bangalore with special emphasis on RWH structure.

6. Secretary, DoWR, MoJS advised BCCI that there must be RWH and STP facilities in the cricket stadiums to improve water conservation. He also stated that BCCI should review the matter regularly with cricket associations.

7. **Sports Authority of India** informed that it is exploring feasibility and viability of rain water harvesting in 5 stadiums in Delhi. SAI further informed that 2 proposals for STP water use are under process. SAI also informed that JLN stadium is located in low-lying area. Indira Gandhi stadium also gets flooded. There is not much space in Dr Shyama Prasad Mukherjee stadium for expansion. Use of running sewage water after treatment is also being considered.

8. **MoYAS** endorsed the submissions of SAI and informed that proposals for STPs are being prepared for next financial year which will be sent to DJB and NDMC. In this regard, Secretary, DOWR advised SAI/ MoYAS to provide written submission.

9. CGWA informed that it had carried out inspection of 26 cricket stadiums to check compliance of MOJS guidelines, viz., NOC for ground water extraction from CGWA/SGWA, Installation of RWH system and use of treated water/STP installation. It was further informed that CGWA had issued Show Cause Notices to 20 cricket associations that were using groundwater but had not obtained permission from CGWA or respective SGWA. Out of 20 stadiums, 16 had responded to show-cause notice, of which 3 stadiums, namely - Arun Jaitley Stadium (DDCA), Delhi, Green Park Stadium (UPCA) and Sports Hub International Stadium, Trivandrum (KCA) sought more time for reply. No reply was received from

Shaheed Veer Narain Singh Stadium, Raipur (Chhattisgarh Cricket Association), Sawai Man Singh Stadium, Jaipur (Rajasthan Cricket Association), Eden Gardens, Kolkata (Cricket Association of Bengal) and DY Patil Stadium, Mumbai (Mumbai Cricket Association).

10. Secretary, DoWR desired to hear the status of NOC, installation of RWH system and use of treated water from each stadium/ cricket association representative. Chairman, CGWB presented observations of individual inspection and reply to show-cause notices and State Cricket Associations apprised the Secretary DoWR about the compliance status. It was gathered from the discussions that out of 26 listed stadiums, 4 stadiums (M Chinnaswamy Stadium, Bengaluru; VCA Stadium, Jamtha, Nagpur; Narendra Modi Stadium, Motera, Ahmedabad; and JSCA International Stadium Complex, Ranchi) are fully compliant and 12 are partially compliant (2 stadiums having RWH and STP, 10 stadiums having only RWH). Nine stadiums did not have NOC, RWH System and STP. Since, there was no representative or reply from Shaheed Veer Narayan Singh International Stadium, **Raipur**, there was no update on status of compliance.

11. The Secretary, DoWR, RD&GR, MoJS heard responses of each stadium/Cricket Association representative and issued directions to them accordingly. Response of Cricket Associations to show-cause notices and during the meeting are summarized in **Annexure-II**.

12. Following directions were issued by Secretary with the advice to initiate action immediately.

1. All cricket associations/ owner/ management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.

**(Action: Concerned Cricket Associations and Owner/ Management of the Stadiums/ concerned CGWB regional Office)**

2. All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/ Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/ STP.

**(Action: Cricket Associations/ Owner/ Management of Stadiums)**

3. Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of non-compliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water.

**(Action: Cricket Associations and Owner of the Stadiums and**

**CGWA/SGWA)**

4. West Bengal Cricket Association shall hold a meeting with Indian Army (on whose land the stadium is situated) and State Water Investigation Directorate (**SWID**) to resolve the issue related to compliance. CGWA shall issue letter to **SWID** for ensuring compliance.

**(Action: Cricket Association of Bengal & CGWA/ SWID)**

5. Rajasthan Cricket Association, Jaipur has been directed to provide the status of No Objection Certificate for ground water abstraction, Rain Water Harvesting and Sewage Treatment Plant through e-mail on priority.

**(Action: Rajasthan Cricket Association)**

6. There was no representative from Chhattisgarh Cricket Sangh (CCS) present in the meeting. Also, no reply to show-cause had been received by CGWA. It was directed to confirm the status of ownership of Shaheed Veer Narayan Singh International Stadium, Raipur and issue notice accordingly for compliance of Hon'ble NGT directives.

**(Action: Chhattisgarh Cricket Association & RD, CGWB, Raipur)**

7. It was observed that Kochi stadium was not included in the list provided by BCCI. CGWA has been directed to carry out the inspection of the stadium immediately.

**(Action: CGWA and RD, CGWB, KR, Trivendrum)**

8. Central Ground Water Authority (CGWA) shall regularly monitor the progress made by stadiums towards compliance and adherence to timelines. Secretary directed CGWB to prepare the final ATR to be filed before the Hon'ble NGT .

**(Action: CGWA)**

**Annexure-I**

**In chair:** Shri Pankaj Kumar, Secretary, DoWR, MoJS

**DoWR, MoJS**

1. Shri Ashish Kumar, Director (GW-I)
2. Shri Vinayak Bhatt, Director (GW-II)
3. Shri Madhukar Singh, Sc-B & TS to JS (A, IC & GW)

**CGWA, New Delhi**

4. Shri A K Agrawal, Chairman, CGWA
5. Dr Bhushan R Lamsoge, Sc E & HoO
6. Dr Vikas Ranjan, Sc D
7. Shri Vinod Kumar Dhaundiyal, Administrator, CGWA

**MOYAS**

8. Shri Vimal Anand, Director, DoS, MOYAS

**Delhi District Cricket Association**

9. Shri R.R. Singh, Int. CEO/GM

**NMCG**

10. D.P. Mathuria, ED,NMCG

**SAI**

11. Lt. Col. Y.S. Sandhu, Dir/Infra, SAI

**Haryana Cricket Association**

12. Shri Anirudh Chaudhary, Secretary, HCA.

**JOINED THROUGH VC****BCCI**

13. Shri Hemang Amin, CEO

**Representatives of Cricket Associations/ Stadiums**

<b>Name and designation of the Participant</b>	<b>Name the Stadium represented</b>
<b>14.</b> Shri Anil Patel, Hon. Secretary, Gujarat Cricket Association( <b>GCA</b> ) <b>15.</b> Dhiraj Jogani, CEO, <b>GCA</b>	Narendra Modi Stadium. Motera, <b>Ahmedabad</b>
<b>16.</b> Shri Himanshu Shah, Secretary, Saurashtra Cricket Association ( <b>SCA</b> )	Saurashtra Cricket Association Stadium, <b>Rajkot</b>
<b>17.</b> Shri KKS Prasad, PMP, Project Management Consultant, Andhra Cricket Association ( <b>ACA</b> )	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, <b>Vizag</b>
<b>18.</b> Shri AK Singh, CEO, Jharkhand State Cricket Association ( <b>JSCA</b> )	JSCA International Stadium Complex, <b>Ranchi</b>
<b>19.</b> Capt Chinmay Nayak, Interim CEO, Cricket Association of Bengal ( <b>CAB</b> ) <b>20.</b> Shri Ratnesh Singh, Head Engineering Division, <b>CAB</b>	Eden Gardens, <b>Kolkata</b>
<b>21.</b> Shri Farokh Dastoor, CEO & Mr. Paresh Dautkhani, GM-Operations, Vidarbha Cricket Association ( <b>VCA</b> )	VCA Stadium, Civil Lines, <b>Nagpur</b>  VCA Stadium, Jamtha, <b>Nagpur</b>
<b>22.</b> Shri RR Singh, Interim CEO/GM, Delhi and District Cricket Association ( <b>DDCA</b> )	Arun Jaitley Stadium, <b>Delhi</b>

<b>23.</b> Shri Ajay Chaurasia, CE (Civil), <b>DDCA</b>	
<b>24.</b> Shri Suhas Patwardhan, Apex Council Member, Maharashtra Cricket Association ( <b>MCA</b> )	MCA Cricket Stadium, Gahunje, <b>Pune</b>
<b>25.</b> Shri Prateek Chhabra, Senior Analyst, Rajasthan Cricket Association ( <b>RCA</b> )	Sawai Mansingh Stadium, <b>Jaipur</b>
<b>26.</b> Shri Rohit D. Pandit, CAO, Madhya Pradesh Cricket Association ( <b>MPCA</b> )	Holkar Stadium, <b>Indore</b>
<b>27.</b> Shri Avinash Salvi, Sports Secretary and Sports Coordinator, DY Patil Sports Academy	Dr DY Patil Stadium, <b>Mumbai</b>
<b>28.</b> Shri NK Jha, Secretary, Cricket Club of India ( <b>CCI</b> ) Ltd	Brabourne Stadium, <b>Mumbai</b>
<b>29.</b> Shri Shubhendu Ghosh, CEO, Karnataka State Cricket Association ( <b>KSCA</b> )	M.Chinnaswamy Stadium, <b>Bengaluru</b>
<b>30.</b> Shri Sujeet K Srivastava, VP, Finance, Strategy & Corporate Affairs, Nodal Officer Green Park, UP Cricket Association ( <b>UPCA</b> )	Green Park Stadium, <b>Kanpur</b>  Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, <b>Lucknow</b>
<b>31.</b> Shri K Shivakumar, Hon. Jt. Secretary, Tamil Nadu Cricket Association ( <b>TNCA</b> ) <b>32.</b> Shri U Baghwandas Rao, Member - Apex Council, <b>TNCA</b>	M A Chidambaram Stadium, <b>Chennai</b>
<b>33.</b> Shri Suneel Kante, CEO, Hyderabad Cricket Association ( <b>HCA</b> )	Rajiv Gandhi International Stadium, <b>Hyderabad</b>
<b>34.</b> Sushri Minu Chitambaram, CFO, Kerala Cricket Association ( <b>KCA</b> ) <b>35.</b> Shri Dipu Joy, Chief Coordinator, Kariavattom Sports Facilities Limited ( <b>KSFL</b> ) <b>36.</b> Shri Ram Varma, Manager, <b>KSFL</b>	Sports Hub International Cricket stadium, <b>Trivandrum</b>
<b>37.</b> Shri Kuldeep Singh, Infrastructure Consultant, Himachal Pradesh Cricket Association ( <b>HPCA</b> ). The Secretary of association could not be present, being indisposed.	Himachal Pradesh Cricket Association Stadium, <b>Dharamshala</b>
<b>38.</b> Shri Deepak Sharma, CEO, Punjab Cricket Association ( <b>PCA</b> )	IS Bindra Cricket Stadium, <b>Mohali</b>
<b>39.</b> Shri Subrat Kumar Behera, CEO, Odisha Cricket Association ( <b>OCA</b> ) <b>40.</b> Shri Subhasis Behera, GM Admn, <b>OCA</b> <b>41.</b> Shri Bishnu Mohapatra, Principal Consultant, <b>OCA</b>	Barabati Stadium, <b>Cuttack</b>
<b>42.</b> Shri Jyotishmoy Borah, Manager-Infrastructure Development & Allied Activities, Assam Cricket Association ( <b>ACA</b> )	ACA Stadium, Barsapara, <b>Guwahati</b>
<b>43.</b> Sh. Ajankya Nayak, Secretary, Mumbai	Wankhede Stadium, Mumbai

Cricket Association ( <b>MCA</b> ) 44. Shri C S Nayak CEO, MCA 45. ShriGunjan Patel, MCA	
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## Annexure-II

## Summary of responses of individual Stadiums/ State Cricket Associations

Status	Name of Stadiums	Response of Concerned State Cricket Association/ Directions from Secretary, DoWR
Fully Compliant (RWH, STP/ Treated Water, NOC/ Not using GW)	1. M. Chinnaswamy Stadium, Bengaluru	Secretary, DoWR expressed his satisfaction over compliance status and advised to maintain the system.
	2. VCA Stadium, Jamtha, Nagpur	
	3. Narendra Modi Stadium, Motera, Ahmedabad	Show-cause was issued as 2 TWs found in the stadium without NOC, <b>Gujarat Cricket Association</b> informed that it has water supply from AMC and that the TWs were not operational and have also been sealed after inspection.
	4. JSCA International Stadium Complex, Ranchi	<b>Jharkhand State Cricket Association</b> informed that it is not using groundwater. The BW in the premises is for recharge purpose.
Partially Compliant (RWH and STP/ Treated water)	1. Wankhede Stadium, Mumbai	<b>Maharashtra Cricket Association:</b> It has permission for borewell from MCGM. MCA was advised to obtain NOC from CGWA as MCGM is not authorized to grant permission of BW.
	2. M.A. Chidambaram Stadium, Chennai	In show-cause reply <b>Tamil Nadu Cricket Association</b> informed that Water supply for greenbelt requirement is from CMWSSB, both in event and non-event days and during event days, increased drinking/ domestic demand is provided by CMWSSB. During the meeting, TNCA informed that STP equipment had been procured and is expected to be made functional within 3 months. Regarding RWH, the association has engaged consultant.
Partially Compliant (only RWH)	1. Arun Jaitley Stadium, Delhi	<b>Delhi &amp; District Cricket Association</b> sought guidance and 15 days time to reply to Show Cause Notice. Secretary, DoWR advised CGWA to send letter to Delhi Jal Board for necessary action.
	2. Ch. Bansi Lal Cricket Stadium,	<b>Haryana State Cricket Association:</b> The stadium is in rural area. There has been no paid

Lehli, Haryana	<p>tournament till date.</p> <p>It has already applied to Haryana GW Authority for NOC. Regarding RWH, it was informed that water level in the area is very shallow.</p> <p>The association is also planning another stadium where STP is planned.</p>
3. Rajeev Gandhi International Stadium, Hyderabad	<p><b>Hyderabad Cricket Association:</b>It has applied for NOC to State GW Authority.</p> <p>Regarding STP installation, the association was advised by Secretary, DoWR to hire services of consultant.</p>
4. Holkar Stadium, Indore, MP	<p><b>Madhya Pradesh Cricket Association</b> informed that the frequency big events is low and assured to explore feasibility for STP/Treated water use to be explored. It also assured to obtain NOC from CGWA.</p>
5. MCA Cricket Stadium, Gahunje, Pune	<p><b>Show-cause notice was not issued</b> to stadium as it was found during inspection that the stadium was not using groundwater.</p>
6. Dr. DY Patil Stadium, Mumbai	<p><b>Mumbai Cricket Association:</b> Did not reply to Show-cause notice. The representative from association acknowledged the receipt of Show-cause and informed that the stadium is owned and managed by DY Patil University and Academy. The Secretary, DoWR directed the association to coordinate with university authorities and comply to the Hon'ble NGT directives.</p>
7. Saurashtra Cricket Association Stadium	<p><b>Saurashtra Cricket Association:</b> The stadium is located in outskirts. After inspection by CGWA, Rajkot Municipal Corporation has offered supply of treated sewage water from STP plant located 8 Km away and feasibility of same is being evaluated.</p>
8. Green Park Stadium, UP	<p><b>Uttar Pradesh Cricket Association</b> representative informed that the stadium is owned by State Government. The Secretary, DoWR advised UPCA to pursue with State Government to ensure compliance of Hon'ble NGT directives.</p>
9. Sh. Atal Bihari Vajpayee Ekana Stadium, UP	<p><b>Uttar Pradesh Cricket Association</b> in its reply to show-cause has informed that stadium has been set up in PPP model. The company, M/s Ekana Sportz City Pvt Ltd, running the stadium is registered as Micro enterprise and claims that GW extraction is less than 10 KLD and hence, is exempted from obtaining NOC.</p>
10. VCA Stadium,	<p>In its reply to show-cause, the <b>Vidarbha</b></p>

	Civil Lines, Nagpur	<b>Cricket Association</b> informed that the stadium is only for training purposes.
Non-compliant	1. Dr. Y.S. Rajasekhara Reddy ACA-VDCA Cricket Stadium, Vizag	In the show-cause reply and during the meeting, <b>Andhra Cricket Association</b> informed that Rain Water Harvesting system is under installation and is expected to be completed by 10.07.2023.
	2. ACA Stadium, Barsapara, Assam	In show-cause reply, <b>Assam Cricket Association</b> informed that the process for obtaining NOC from CGWA has been initiated. During the meeting it was informed by ACA that Rain Water Harvesting system is under installation, The Secretary, DoWR advised to submit timeline for completion of same.
	3. Shaheed Veer Narayan Singh International Stadium, Raipur	Neither Show-cause reply received by CGWA, nor any representative from State Cricket Association was present in the meeting.
	4. Eden Gardens, Kolkata	The <b>Cricket Association of Bengal</b> informed during meeting that the land and property of Eden Gardens belong to Indian Army. The Secretary advised CAB to ensure compliance of Hon'ble NGT directives as it is presently responsibility for looking after affairs of stadium.
	5. Himachal Pradesh Cricket Association Stadium, Dharamshala	In the show-cause reply, the HPCA informed that the area is high rainfall area Appointed consultant for feasibility of RWH and using stored water for irrigation. The Secretary, DoWR advised HPCA to study feasibility of STP by engaging consultant.
	6. Brabourne Stadium, Cricket Club of India (CCI)	CCI is in the process of exploring feasibility of RWH system and setting up STP.
	7. Barabati Stadium, Cuttack, Odisha	In show-cause reply, the <b>Odisha Cricket Association</b> has stated that the stadium is located close to Mahanadiriver bed with elevation below river's HFL and is a waterlogged area, RWH may not be necessary.
	8. I.S. Bindra Cricket Stadium, Mohali	<b>Punjab Cricket Association</b> informed that installation of RWH system is in process and will be completed by next 60 days. Consultant is being appointed to explore feasibility of Sewage Treatment Plant. Stadium authorities confirmed that they have NOC for ground water extraction.
	9. Sawai Mansingh Stadium, Jaipur	Show Cause Notice reply not received by CGWA. Representative from <b>Rajasthan Cricket Association</b> was not audible during the meeting. The Secretary advised RSCA to

		submit their response in writing and comply to Hon'ble NGT directives.
	10. Sports Hub International Cricket stadium, Trivandrum	<b>Kerala Cricket Association</b> informed during the meeting that it had applied for groundwater NOC during Covid period, but same is not traceable. The association has hired CWRDM as consultant for RWH system.

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 438

Date – 02.08.2023

To

Dinesh Ready  
Sub Engineer  
PWD Div no 2  
Shaheed Veer Narayan Singh International Stadium  
Chhattisgarh  
Raipurdkroy16.71@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed

that your stadium is non-compliant of NGT directions in respect of installation of RWH structures, use of STP treated water for maintenance of cricket ground and obtaining No Objection Certificate from Central Ground Water Authority for extraction of ground water despite having functional tubewell/borewell

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023, wherein the Hon'ble Secretary expressed his displeasure over no response to show-cause notice issued by CGWA and also over absence of any meeting in the representative in the Meeting. A letter dated 21.07.2023 has also been sent by the Regional Director, CGWB, NCCR in this regard.

Therefore, it is once again advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from Central Ground Water Authority at the earliest.

Compliance report in all respect may please be communicated within three months from the date of issue of this letter.

Encl: as above

Yours sincerely,

(A.K. Agrawal)  
Chairman

**Copy to:**

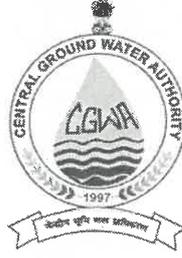
1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.

2 The Regional Director, Central Ground Water Board, North Central Chhattisgarh, 2nd Floor, LK Corporate and Logistic Park, Dhamtari Road, NH-30, Dumartarai, Raipur, Chhattisgarh, 492015 with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.

3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

(A.K. Agrawal)  
Chairman

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

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File no: - CGWA-21/31/2020-CGWA - 437

Date – 02.08.2023

To

Sh. Pritam Mahanta  
Chief Executive Officer  
Assam Cricket Association  
ACA Stadium,  
Barsapara, Assam  
assamca@rediffmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

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3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed that your stadium is non-compliant of NGT directions in respect of installation of RWH structures, use of STP treated water for maintenance of cricket ground and obtaining No Objection Certificate from Central Ground Water Authority for extraction of ground water despite having functional tubewell/borewell

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/

management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

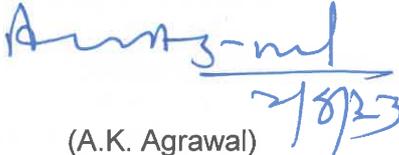
145

Therefore, it is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from Central Ground Water Authority at the earliest.

Compliance report in all respect may please be communicated within three months from the date of issue of this letter.

Yours sincerely

Encl: as above

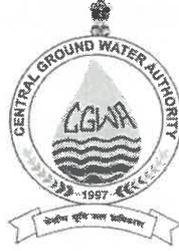
  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
- 2 The Regional Director, Central Ground Water Board, North Eastern Region, Betkuchi, Opposite ISBT, NH-37, Guwahati, Kamrup Metro, Assam, 781005 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 436

Date – 02.08.2023

To

Sh. Ajay Kumar Chaurasia  
The Chief Engineer (Civil)  
Delhi and District Cricket Association (DDCA)  
akc1967@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

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3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed that your stadium is partially compliant of NGT directions in respect of installation of RWH structures. However, STP for using treated water is not in place and No Objection Certificate (NOC) from the concerned Authority for extraction of ground water has not been obtained despite having functional tubewell/borewell.

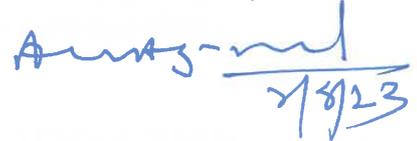
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Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the concerned Authority regulating groundwater in your state at the earliest.

Action taken may be communicated within three months from the date of issue of this letter.

Encl: as above

Yours sincerely



(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The CEO, Delhi Jal Board (HQ), Room No.306, 3rd Floor, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005 - for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
3. The Head of Office, SUO, Central Ground Water Board, State Unit Office-Delhi, West Block-II, Wing-3, R.K. Puram, Sector-1, New Delhi-110066 - with the request to coordinate with the State Ground Water Authority.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.



(A.K. Agrawal)  
Chairman

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
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18/11, Jamnagar House, Mansingh Road  
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E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 435<sup>5</sup>

Date – 02.08.2023

To

Sh Subrat Kumar Behera  
CEO  
Odisha Cricket Association  
Barabati Stadium,  
Cuttack, Odisha  
ceo@odishacricket.in

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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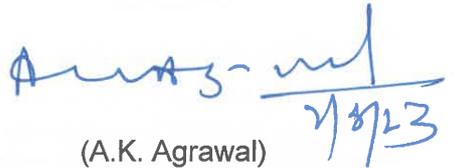
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Encl: as above

  
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Chairman

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Ministry of Jal Shakti  
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E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 434

Date – 02.08.2023

To

Shri Dushyant Patel  
Estate manager  
Cricket Club of India (CCI)  
Brabourne Stadium,  
estate@cciclub.in

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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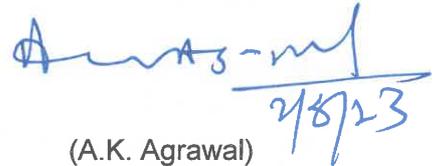
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Chairman

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E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 433

Date – 02.08.2023

To

Sh. Anuj Sharma  
General Manager (Admin and Operations)  
Haryana Cricket Association  
Ch. Bansi Lal Cricket Stadium  
hca@haryanacricket.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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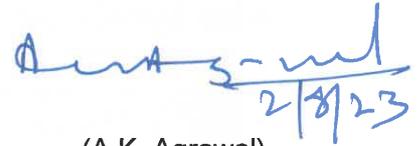
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Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the State Ground Water Authority at the earliest.

Action taken may please be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above



(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Chairperson, Haryana Water Resources Authority, Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula, Haryana-134108- for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
- 3 The Regional Director, Central Ground Water Board, North Western Region, Bhujal Bhawan, Plot No. 3B, Sector 27-A, CHANDIGARH-160019 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.



(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केन्द्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 432

Date – 02.08.2023

To

Shri Sanjiv Dongre  
Professor of Architecture  
Dr. D. Y. Patil Senior College,  
Navi Mumbai  
sanjiv.dongre@dypatil.edu

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

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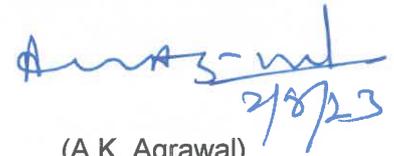
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(A.K. Agrawal)  
Chairman

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2. The Regional Director, Central Ground Water Board, Central Region, N.S. Building, Civil Lines, Nagpur, Maharashtra- 440001- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.



(A.K. Agrawal)  
Chairman

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नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 431

Date – 02.08.2023

To

Sh. K K Srinivas Prasad  
Project Management Consultant  
PMC  
Dr. Y.S. Rajasekhara Reddy ACA-VDCA Cricket Stadium,  
Vizag  
srinivas1029@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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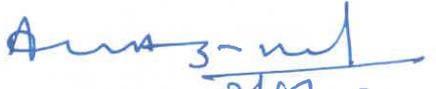
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Encl: as above

  
27/8/23  
(A.K. Agrawal)  
Chairman

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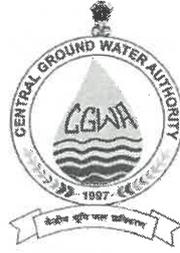
2. The Commissioner, PR & RD & Administrator, APWALTA, D. No. 12-47, PVS Empire, Pathuru Road, Besides Reliance Digitals, Tadepalli, Guntur District, Andhra Pradesh - for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.

3 The Regional Director, Central Ground Water Board, Southern Region, 3-6-291, GSI Post, Bandlaguda, Hyderabad, Telangana -500068 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.

4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
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ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 430

Date – 02.08.2023

To

Naresh Ojha  
Honorary Secretary  
The Cricket Association of Bengal  
Eden Gardens, Kolkata  
cab@bengalcricket.com,  
ojha1@me.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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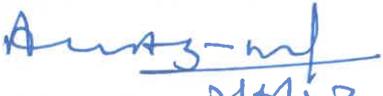
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Therefore, it is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from the Authority regulating and controlling ground water in your State at the earliest.

Compliance report in all respect may please be communicated within three months from the date of issue of this letter.

Yours sincerely

Encl: as above

  
2/8/23  
(A.K. Agrawal)  
Chairman

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 429

Date – 02.08.2023

To

Smt. Mudrika Pathak  
Dy. Director  
Department of Sports UP (UPCA)  
Green Park Stadium, Kanpur  
dydirectorsports@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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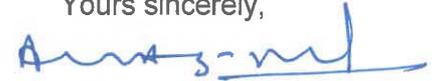
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Chairman

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Department of Water Resources, RD & GR  
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E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - ५२४

Date – 02.08.2023

To

Mr. Avnish Parmar  
Secretary HPCA  
Himachal Pradesh Cricket Association Stadium,  
Dharamshala  
secretary@hpca.cricket

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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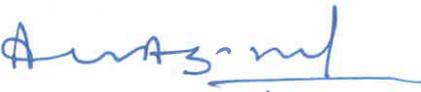
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**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Engineer-in-Chief, Jal Shakti Vibhag, Jal Shakti Bhawan, State Authority/Department, Shimla-171005 , for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
- 3 The Regional Director, Central Ground Water Board, North Himalayan Region, Dove Cottage, Ram Nagar, near Post Office, Dharamshala, Kangra, Himachal Pradesh-176215 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 487

Date – 02.08.2023

To

Sh Rohit D Pandit  
CAO, MPCA  
Madhya Pradesh Cricket Association  
Holkar Stadium, Indore, MP  
cricket.operations@mpcaonline.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection of Holkar Stadium, Indore, it was observed that your stadium is partially compliant of NGT directions in respect of

installation of RWH structures. However, STP for using treated water is not in place and No Objection Certificate (NOC) from Central Ground Water Authority for extraction of ground water has not been obtained despite having functional tubewell/ borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ Management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the Central Ground Water Authority at the earliest.

Action taken may please be communicated within three months from the date of receipt of this letter.

Encl: as above

Yours sincerely,

  
2/8/23  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bccci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.

2 The Regional Director, Central Ground Water Board, North Central Region, Block-1, 4th Floor, Paryawas Bhawan, Area Hills, Jail Road, Bhopal, Madhya Pradesh-462011- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.

3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 486

Date – 02.08.2023

To

Akshoy Biswal  
Manager Maintainance  
Punjab Cricket Association  
I.S. Bindra Cricket Stadium  
engrs.pcastadium@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR,RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed that your stadium is non-compliant of NGT directions in respect of installation of RWH structures, use of STP treated water for maintenance of cricket ground and obtaining No Objection Certificate from the Authority regulating and controlling ground water in your respective State for extraction of ground water despite having functional tubewell/borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from the Authority regulating and controlling ground water in your State at the earliest.

Compliance report in all respect may please be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above

  
27/8/23  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Punjab Water Regulation and Development Authority (PWRDA), S.C.O No. 149-152 (3rd Floor), Sector-17-C, Chandigarh-160017- for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
- 3 The Regional Director, Central Ground Water Board, North Western Region, Bhujal Bhawan, Plot No. 3B, Sector 27-A, Chandigarh-160019 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 425

Date – 02.08.2023

To

Shri Manohar R. Bhavsar  
Store and Purchase Manager  
Maharashtra Cricket association,  
MCA Cricket Stadium, Gahunje, Pune  
Gahunjecricketmaharashtra@yahoo.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the **issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised.** The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection of MCA Stadium, it was observed that your stadium is partially compliant of NGT directions in respect of installation

of RWH structures. However, STP for using treated water is not in place and No Objection Certificate (NOC) from Central Ground Water Authority for extraction of ground water has not been obtained despite having functional tubewell/ borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the Central Ground Water Authority at the earliest.

Action taken may please be communicated within three months from the date of issue of this letter.

Encl: as above

Yours sincerely,

(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Regional Director, Central Ground Water Board, Central Region, N.S. Building, Civil Lines, Nagpur, Maharashtra-440001- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 424

Date – 02.08.2023

To

A. Srinivas Goud,  
Civil Engineer  
Hyderabad Cricket Association  
Rajiv Gandhi International Stadium, Hyderabad  
Srinivasankamgari@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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structures. However, STP for using treated water is not in place and No Objection Certificate (NOC) from State Ground Water Authority for extraction of ground water has not been obtained despite having functional tubewell/ borewell.

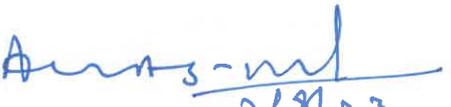
4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the State Ground Water Authority, at the earliest.

Action taken may please be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above

  
21/8/23  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Commissioner, PR & RD & Administrator, TSWALTA, Panchayath Raj Building, Urdu Hall Lane, Himayath Nagar, Hyderabad -500029 - for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
- 3 The Regional Director, Central Ground Water Board, Southern Region, 3-6-291, GSI Post, Bandlaguda, Hyderabad, Telangana -500068 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 423

Date – 02.08.2023

To

Himanshu P Shah  
Hon. Secretary  
Saurashtra Cricket Association  
Saurashtra Cricket Association Stadium  
saucricket@gmail.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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that your stadium is partially compliant of NGT directions in respect of installation of RWH structures. However, STP for using treated water is not in place and No Objection Certificate (NOC) from Central Ground Water Authority for extraction of ground water has not been obtained despite having functional tubewell/ borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the Central Ground Water Authority at the earliest.

Action taken may please be communicated within three months from the date of issue of this letter.

Yours sincerely

Encl: as above

(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
- 2 The Regional Director, Central Ground Water Board, West Central Region, Swami Narayan College, Building, Shah Alam Tolnaka, Ahmadabad, Gujarat- 380022- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 422

Date – 02.08.2023

To

Sh. Pradeep Singh  
Liaising Officer  
Ekana Stadium  
Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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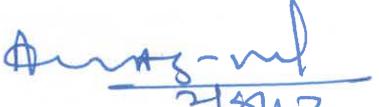
4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the State Ground Water Authority, at the earliest.

Action taken may please be communicated within three months from the date of issue of this letter.

Encl: as above

Yours sincerely,

  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Director, 101, Lok Bhawan, U.P. Civil Secretariat, Vidhan Sabha Marg, Lucknow - 226001- for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
- 3 The Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow, Uttar Pradesh-226021 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 481

Date – 02.08.2023

To

Sh. Ram Gopal  
Manager  
Sports Hub International Cricket stadium,  
Trivandrum  
KSFLram. Varma@ilfsindia.com

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed that your stadium is non-compliant of NGT directions in respect of installation of RWH structures, use of STP treated water for maintenance of cricket ground and obtaining No

Objection Certificate from the Authority regulating and controlling ground water in your respective State for extraction of ground water despite having functional tubewell/ borewell.

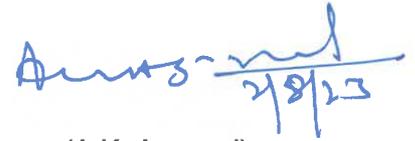
4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from the Authority regulating and controlling ground water in your State at the earliest.

Compliance report in all respect may please be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above



(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bccci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Secretary, Ground Water Department, Govt. of Kerala, Room No. 393, 1st Floor, Main Block, Secretariat, Thiruvananthapuram-695001- for kind information with request to impress upon the owner/ management of the cricket stadium in your jurisdiction for obtaining NOC for ground water extraction.
3. The Regional Director, Central Ground Water Board, North Eastern Region, Betkuchi, Opposite ISBT, NH-37, Guwahati, Kamrup Metro, Assam, 781005 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.



(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
18/11 जामनगर हाउस, मानसिंह रोड  
नई दिल्ली-110011  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA -420

Date – 02.08.2023

To

The Chief Engineer  
State Ground Water & Surface Water Resources Data Centre,  
Water Resources Department,  
Taramani,  
Chennai-600113

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the **issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised.** The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that :-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection MA Chidambaram Stadium, Chennai, it was observed that stadium is partially compliant of NGT directions in

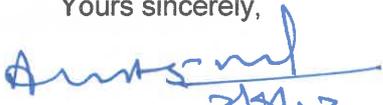
respect of installation of RWH structures and using of STP/treated water. However, NOC for extraction of ground water has not been obtained from the Authority regulating and controlling ground water in the State of Tamil Nadu despite having functional tubewell/borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD & GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is requested to impress upon the owner/ management of MA Chidambaram Cricket Stadium to obtain NOC for ground water extraction on priority.

Encl: as above

Yours sincerely,

  
21/07/23  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. Shri R.I. Palani, Honorary Secretary, The Tamil Nadu Cricket Association MA Chidambaram Stadium, email: office@tnca.in - for information with the advice to obtain NOC for ground water extraction from State Ground Water Authority at the earliest. Compliance report may be communicated to CGWA within 3 months from the date of receipt of this letter.
3. The Regional Director, Central Ground Water Board, South Eastern Coastal Region, E-Wing, G-Block, Rajaji Bhavan, CGO Complex Besant Nagar, Chennai, Tamil Nadu- 600090 - with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
4. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
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18/11 जामनगर हाउस, मानसिंह रोड  
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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA ~ 419

Date – 02.08.2023

To

Paresh Douthkhani  
General Manager  
Vidarbha Cricket association  
VCA Stadium, Civil Lines, Nagpur  
admin@vca.co.in

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the **issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised.** The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

**4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed that your stadium is partially compliant of NGT directions in respect of installation of RWH structures. However, STP for using treated water is not in place and No Objection Certificate

(NOC) from Central Ground Water Authority for extraction of ground water has not been obtained despite having functional tubewell/ borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned system within 3 months. It is further advised to obtain No Objection Certificate from the Central Ground Water Authority at the earliest.

Action taken may please be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above

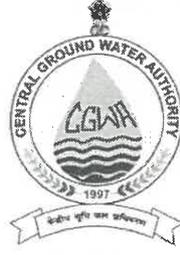
  
2/8/23  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
- 2 The Regional Director, Central Ground Water Board, Central Region, N.S. Building, Civil Lines, Nagpur, Maharashtra-440001- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
**Central Ground Water Authority**  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 418

Date – 02.08.2023

To

Shri Jaykrishna Patle  
Maintenance Incharge  
Wankhede Stadium, Mumbai  
jaikrishnapatle@yahoo.in

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

Sir,

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2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

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MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection Wankhede Stadium Mumbai, it was observed that your stadium is partially compliant of NGT directions in respect of installation of RWH structures and using of STP/ treated water. However, NOC for

extraction of ground water has not been obtained from Central Ground Water Authority, despite having functional tubewell/ borewell.

4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD & GR, Ministry of Jal Shakti on 17.07.2023 wherein all stadium owners/ management have been directed to comply Hon'ble NGT orders in time bound manner and submit compliance report within three months.

It is therefore advised to obtain No Objection Certificate for ground water extraction from CGWA at the earliest. Action taken may be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above

  
2/8/23  
(A.K. Agrawal)  
Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
- 2 The Regional Director, Central Ground Water Board, Central Region, N.S. Building, Civil Lines, Nagpur, Maharashtra-440001- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
(A.K. Agrawal)  
Chairman

भारत सरकार  
जल शक्ति मंत्रालय  
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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD & GR  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi – 110011  
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 417

Date – 02.08.2023

To

Sh. Bhawanishankar Samota  
Secretary, RCA  
Rajasthan Cricket Association  
rca@cricketrajasthan.in

**Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.**

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Objection Certificate from Central Ground Water Authority for extraction of ground water despite having functional tubewell/borewell

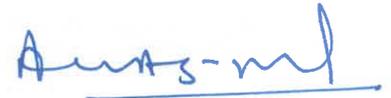
4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions were given to the officials from your stadium to provide the status of RWH structures, use of STP treated water and a valid permission for extraction of ground water from the concerned department immediately by email, which have not been received, even after lapse of two weeks. This is being viewed very seriously.

It is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from Central Ground Water Authority at the earliest.

Compliance report in all respect may please be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above

  
 (A.K. Agrawal) 28/23  
 Chairman

**Copy to:**

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.

2 The Regional Director, Central Ground Water Board, Western Region, 6-A, Jhalana Doongri, Jaipur, Rajasthan- 302004- with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.

3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.

  
 (A.K. Agrawal)  
 Chairman